RAJYA SABHA

Saturday, the 9th August, 1975/18 Sravana, 1897 (Saka)

The House met at eleven of the clock, Mr. Chairman in the Chair.

PAPERS LAID ON THE TABLE

Statement by Minister correcting the reply given in the Rajya Sabha on the 25th July, 1974 to Unstarred Question 249

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): Sir, I bog to lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 25th July, 1974, to Unstarred Question 249, regarding foreign collaboration in cigarette companies. [Placed in the Library. See No. LT-9941/75]

Statement by Minister Regarding Integrated Child Development Scheme

THE MINISTER OF EDUCATION, SO-CIAL WELFARE AND CULTURE (PROF. S. NURAL HASAN): Sir, I beg to lay on the Table a statement (in English and Hindi) regarding the Integrated Child Development Scheme. [Placed in Library. See No. LT-9942/75]

THE CONSTITUTION (FORTY-FIRST AMENDMENT) BILL, 1975

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

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The question was put and the motion was adopted.

SHRI H. R. GOKHALE: Sir. I introduce the Bill.

Mr. Chairman, Sir, I move:

"That the Bill further to amend the Constitution of India be taken into consideration."

Hon'ble Members are familiar with the provisions of article 361 of the Constitution which relates to the protection of President and Governors from legal proceedings. Clause (1) of the article provides that the President or the Governor shall not be answerable to any court for the exercise and performance of the powers and duties of his office. This, however, does not restrict the right of any person to bring appropriate proceedings against the Government of India or the Government of a State.

Under clause (2) of the said article, no criminal proceeding whatsoever shall be instituted or continued against the President or the Governor in any court during his term of office and under clause (3), process for the arrest or imprisonment of the President or the Governor can be issued during his term of office. Clause (4) refers to the civil proceedings in which relief is claimed against the President or the Governor and it is provided that no proceedings can be instituted until the expiration of two months next after notice in writing has been delivered to the President or the Governor, as the case may be. Under the existing scheme of article 361, therefore, or the Governor the President answerable in respect of exercise or performance of the powers and duties of his office and is also immune from criminal proceedings during the term of his office. There is, however, no immunity in respect of civil proceedings and the only condition

[] [Shri H. R. Gokhale]

for instituting civil proceedings against the President or the Governor is that two months' notice in writing is delivered to him before instituting such suit. It will be further seen that at present the protection under article 361 is confined to the President and the Governor.

Now it may appear illogical, that although no criminal proceedings whatsoever can be instituted against the President or Governor in respect of any act done either before or during the term of his office, the moment the President or the Governor demits his office they can be instituted in respect of such act. It is, therefore, provided in the Bill that no criminal proceedings whatsoever shall be instituted continued against the President or the Governor in any court in respect of any act done either before he entered upon the office as President or the Governor, as the case may be, or during his term of office and accordingly no process for the arrest or imprisonment of the President or the Governor shall issue from any court respect of such acts. It may be made clear that the immunity is not in respect of any act done or committed by him after demits his office.

Existing clause (4) of article 361 only requires that before any civil proceedings in which relief is claimed against the President or the Governor is instituted, a notice, similar to the notice under section 80 of the Civil Procedure Code, be delivered to the President or the Governor, as the case may be. The hon'ble Members will appreciate that in the case of persons holding high position as the President or the Governot, if civil proceedings are allowed to be instituted against them, and it may happen that in many cases frivolous suits instituted, they would hamper the efficient discharge of his duties, apart from the fact that they would cause unnecessary unwarranted harassment. Τt appears, therefore, most reasonable that while a person holds such high office as President should be or Governor, no proceedings allowed to be instituted against him. idea is not that good and rightful claims of

persons may be defeated but that during the term of his office the head of the Union or the State should not be involved in litigation.

It is, therefore, proposed to make a provision that while no civil proceedings shall be instituted against the President or the Governor during the term of his office, it would be open to third parties to institute or continue the proceedings after he demits his office and the time during which he is disabled from instituting civil proceedings would be excluded for the purpose of law of limitation.

Under our democratic and Republic form of Government, Prime Minister of the country holds a most pivotal position and, therefore, the hon. Members will appreciate that it is most reasonable as also advisable to extend the protection given by the Constitution to the President or the Governor to the Prime Minister also. Opportunity is, therefore, taken to amend the provisions of article 361 so as to extend the protection conferred by it to the Prime Minister as well.

I would now recommend to the House to take the Bill into consideration.

The question was proposed.

SHRI N. H. KUMBHARE (Maharashtra): Sir, I welcome this Forty-first Amendment to the Constitution. In fact, there was a grave omission in not extending this protection to the office of the Prime Minister which was available to the Governor. This has resulted in a sort of anomaly which is sought to be removed by this amendment.

If a comparison is drawn, the office of the Governor is much below in status to that of the Prime Minister. While a Governor was immune in respect of civil and criminal proceedings, the same protection was not extended to the office of the Prime Minister. It is true that the incumbent to the office of the Prime Minister is the leader of a patticular political party and continues to belong to that party. But the moment he or she occupies that high position, she becomes the

The Prime Minister | leader of the people. has the responsibility of securing the welfare and well-being of the people as a whole, irrespective of the party affiliations of the Therefore, this high position of the Prime Minister deserves all our respect and it is the bounden duty of each and every citizen to hold the incumbent in respect and honour. But, unfortunately, this sense of understanding was not witnessed in the recent past and such an attitude of denigrating the office of the Prime Minister has to be restrained. Therefore, I welcome amendment

At the same time, there is another important matter which relates to upholding the dignity, prestige and honour of the August Houses of our Parliament. It is true that it depends upon the conduct and behaviour of all the Members. But a Member is a politician and howsoever popular he may be, there are so many opponents to him as well.

Instances are not wanting when fictitious criminal and civil proceedings are instituted against Members of Parliament. He may be acquitted or discharged, but during the pendendy of the proceedings, his image is sought to be tarnished and the poor M.P. has to suffer a great mental agony. The opponents, during the pendency of the proceedings, fully exploit the situation lower his position in the eyes of the people It is, therefore, necessary that Members of Parliament should be protected such fictitious proceedings. I do not want to suggest that the Members should totally immune in respect of any acts omissions on their part which may constitute an offence or civil wrong. But before any proceedings are initiated against him, it should be scrutinised by some forum. In case of Government servants, they cannot be prosecuted without the previous sanction obtained from the Government. Likewise, there should be some such forum which should give permission before an M.P. is subjected to civil or criminal proceedings.

I was extremely happy to note that the Law Minister gave assurance that our Constitution called for a fresh look. There is a view that holds the Constitution as

something sacrosanct. When the Parliament made Constitutional amendment in relation to right to property to make it clear that there is nothing like fundamental right in respect of property, the criticism was levelled that the Constitution was defaced and defiled. Let us not be influenced by this propaganda. When the amendments to the Constitution were made, some of the Members—of course they are very few—were found to be dejected. They feel guilty. They suffer on account of some guilty conscience.

To me, it appears that we are thinking of re-framing the Constitution almost after a period of 25 years. We are now considering it when almost one generation has passed, and we are supported in our view by the great American statesman who is often quoted. He said: "We may consider each generation as a distinct nation, with a right, by the will of the majority combine themselves, but none to combine succeeding generation, than the inhabitants of another country." Therefore, there is nothing wrong if we go in for amendment of the Constitution. We can try it on a clean slate. If it comes to that, we can also re-write the Constitution. But we have got some more tasks ahead. Sir. I will take the opportunity to make a reference to our secularism. Unfortunately, I find that though we have adopted the policy of secularism, certain things have happened which run contrary to that. I will the example of Buddhists converted from The strength of the Scheduled Castes. lakhs. Buddhists in this country is 40 out of which 32 lakhs are in Maha-Though they have emrashtra. braced Buddhism, their economic condition has not improved. They still suffer from social disability and poverty and this has been recognised by the Government in principle. The hon'ble Law Minister must be knowing very well, these Buddhists are now given the benefit of Government of India's post matric scholarships, but they are not given other benefits. Now, in a secular State, though religon is a personal matter, simply because they have chosen a particular should they be deprived of these benefits?

[Shri N. H. Kumbhare]

You will agree with me that this goes against the principle of secularism.

These are some of the challenges we have to meet. Then there is the challenge of economic well-being of the masses. Of course, we have got the 21-point economic programme. We want to assure the landless labourers a minimum wage. But is it practicable to give them a minimum wage unless vou make an alternative arrangement to provide them employment? No, it is not possible. Therefore, I say there are some tasks ahead which we have to face. I will recollect at the proper time certain observations which were made by Dr. Ambedkar during his last speech in the Constituent Assembly. He said:

"We must begin by acknowledging the fact that there is complete absence of two things in Indian Society. One of these is equality. On the social plane, we have in India a society based on the principle of graded inequality which means elevation for some and degradation for others."

. . . On the economic plane, we have a society in which there are some who have immense wealth as against many who live in abject poverty. On the 26th of January, 1950, we are going to enter into a life of contradictions. In politics we will have equality and in social and economic life we will have inequality. In politics we will be recognising the principle of one man one vote and one vote one value. In our social and economic life, we shall, by reason of our social and economic structure, continue to deny the principle of one man one value. How long shall we continue to live this life of contradictions? How long shall we continue to deny equality in our social and economic life? If we continue to deny it for long, we will do so only by putting our political democracy in peril. We must remove this contradiction at the earliest possible moment or else those who suffer from inequality will blow up the structure of political democracy which this. Assembly has so laboriously built up."

With these words, Sir, I support the Bill.

SHRI R. NARASIMHA REDDY (Andhra Pradesh): Mr. Chairman, Sir, before supporting this Bill, I would like to make a few general observations. We are passing through a period of emergency and even the legislation has taken the nature of an emergency which is very necessary in certain periods of a nation's history. We will have to make quick strides. There are people in this country whose mind is conditioned and even fossilised to that extent who say that the Constitution is sacred and should not be touched. Sir, I do not agree with that point of view. Constitution is man made and Constitution can be changed once again by man under new conditions and new compulsions. I feel, as an Advocate and a politician myself, that the great drafters of our Constitution, influencbу the period in which ed. sat and drafted the Constitution. naturally gave predominance to idea of freedom because we were slaves under the British. It looks that they have guarded this concept of freedom in diverse ways today we see that freedom which has been enshrined in the Constitution, been misused and abused to such an extent that freedom has degenerated into licence and democracy has degenerated into mobocracy. When the situations differ and when the situations demand that the Constitution has got to be changed, it must be changed. Therefore, I am fully in support of all the constitutional measures that have been introduced and also passed and this measure which has been introduced now for consideration. I am also in agreement with the Minister of Law when the Minister of Law when he said in the other House that this Constitution may need still more changes. This has got to be looked into. He said that in regard to this Constitution which had been drafted 25 years ago, we will have to take into consideration the conditions that exist today, look clause by clause and see whether it serves our national purposes, our social purposes and our economic purposes. Whatever obstructs our aims and programmes in furtherance of this purpose must go mercilessly and whatever helps this will have to come into the Constitution. This attitude I hole-heartedly Further, Sir, I am one of those who have been thinking that this country, in this particular situation, needs two things, namely, a Government which is strong and a Government which is stable. These two factors are essential in the present situation. From that point of view I am one of those who feel that a Presidential type of system might perhaps be a better instrument to translate the sovereign people's ambitions and aspirations in this country. This is a big problem which has to be thought over. Parliament must think it over as to whether this is necessary and if it is necessary it has to be done. Sir. changes are necessary. It is said: Old order changes vielding place to new; and God fulfils himself in many ways lest a good custom should corrupt the world. When God Himself changes, Parliament should also change. No system is absolute. No Constitution is absolute. No virtue can be All things are relative. absolute in life. Constitution is relative. The system of Government is relative. The parliamentary democratic system is also relative to the particular needs of the situation. Therefore, where the Constitution needs changes, we have got to change it, and that does not mean that the change that we make should be permanent. Tomorrow another situation may arise, when we have to change it. That is the law of life. If we go against the law of life, as the reactionaries are doing in this country under the pretext that the Constitution is sacred. if the Constitution has been given God Himself directly country. This attitude is reactionary, anti-progressive and anti-people.

Sir, having said this, coming to the Bill, I welcome it. In the original article the President and the Governor have been Now. the Prime Minister included. included. Actually in our system of Government. Prime Ministership is a position

of immense power, as important as Governorship or Presidentship and, therefore, Prime Ministership has also to be protected under article 361. That is why it has been clearly stated instead of 361: "The President or the Governor". It now says: "The President or the Prime Minister or the Governor". The Prime Minister is included. There is one thing which would like the hon. Minister to consider. As an advocate I was just looking into this:-

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"(2) No criminal proceedings whatsoever, against or concerning a person who is or has been the President or the Prime Minister or the Governor of a State. shall lie in any court, or shall be instituted or continued in any court, in respect of any act done by him, whether before he entered upon his office or during his term of office as President or Prime Minister or Governor of a State, as the case may be, and no process whatsoever including process for arrest or imprisonment shall issue from any court against such person in respect of any such act."

Now, this is the, proposed clause. This is in place of clauses (2), (3) of the Constitution. Clause (2) of article 361 savs-

"No criminal proceedings whatsoever shall be instituted or continued against the President, or the Governor of a State. in any court during his term of office."

Clause (3) says-

"No process for the arrest or imprisonment of the President, or the Governor of a State, shall issue from any court during his term of office."

I have a doubt here which the hon. Minister may kindly consider. When 'during the term of office' is removed, if Governor has done something which comes under a criminal law and if he ceases to be a Governor, then after he ceases to be so, can he be prosecuted or can he not be prosecuted according to this amendment? My understanding is that he cannot be

[Shri R. Narsimha Reddy]

prosecuted. If this is the understanding, I would request the hon. Minister to consider whether this contravenes article 14 of the Constitution which is equality under law. I am not sure of this. But this doubt came to me when I studied the Constitution. I am placing this point before the House and I request the hon. Minister to give due consideration to this. I naturally support this Bill but this aspect has got to be considered. And as I said, changes have got to be made, but as an advocate I would request responsible people who are entrusted with the task of looking into the Constitution to go into this thoroughly because this Constitution has been framed by the elders of our country after thorough thinking and discussion. Changes are necessary, changes must be made, but when changes are made, serious consideration and careful application of mind are also necessary. I would request the hon. Minister to consider this aspect also and enlighten me in this respect.

SHRI V. B. RAJU (Andhra Pradesh): Mr. Chairman, Sir, this is a very simple amendment, very innocuous but very important. The principle of giving protection and immunity to the high dignitaries of the State was accepted by the framers of our Constitution and they rightly provided for the President and the Governors, who are the head of the Union and heads of the States respectively. Sir, we are in a democracy which is a plant of slow growth, and parliamentary democracy particularly is one of the most difficult systems to work. And it is not a ready made model that Great Britain has manufactured and given to the rest of the world to be imported by them and then supplanted. Even a good idea or a very useful system, when it gets supplanted or transplanted in a soil different from where it has originally taken birth, undergoes certain changes. It was said for that matter that even Marxism, when it went to China, got 'Sinified'. It is not the same European concept that is now present in the Asian soil. So, Sir, If anybody takes it that all the philosophy or programme relating to the functioning of a | a unit.

democratic polity is contained in the Constitution that was written in 1950 or that was given to us in 1950, I do not think that he is making a correct assessment.

A quarter of a century has passed and we have had our experience, and suited our genius, to our requirements we have been trying to make changes. And till now what we have changed appeared to us immediate and necessary and not completely based on the experience that we have had. It is a very pertinent statement that the hon'ble Minister of Law made the other day on the floor of this House and also the other House that our Constitution needs a second look.

Sir, it is not merely our reacting to any particular, ad hoc happening or an event. In fact, events merely provoked us, compelled us to think. Now this nation has begun to think very seriously and purposefully. Our collective wisdom will really present the posterity with a mode of life that will be appreciated by the rest of the world.

Sir, in our democratic system that we have given to ourselves it is a multi-party system. It is actually a representative form of government, and in the scheme of things the office of the Prime Minister occupies a very key position. The President or, for that matter, the Governor is not actually endowed with executive powers or political stature as the Prime Minister does enjoy. In fact, in this federal polity, in my humble estimate, it is the personality of Prime Minister and it is the image of the Prime Minister that is a unifying force. Now, what is required for our country is mostly the strengthening of the bonds of unity in this country. In fact, the four pillars that were erected or for which the foundation was laid by Gandhi and Nehru, out of these four, national unity was the most important in my opinion for the reason that this nation or this country has all the elements of diversity. And, know, Sir, the centrifugal and centripetal forces sometimes work simultaneously. But if the centrifugal forces are powerful then the country actually does not knit into Sometimes it happens that the centrifugal forces become very powerful and they have to be countered. Democracy is not merely a concept. It is not merely a utopian ideal. Really it is a way of life, a form of life and, therefore, realities of life must be taken note of. So I would like to repeat that the personality, the image and the leadership qualities of the Prime Minister are very much contributory to the unity of this country. Therefore, we shall not allow anything to be done to denigrate that image. Of late, in the past few years -I would divide the period like this, pre-67 and post-67-till 1967 in this country anti-Congressism was the motive force of the Opposition in this country. On the philosophy of anti-Congressism the Opposition parties in this country made an endeavour, a futile endeavour, to destroy it.

Sir, the Congress is like an elephant and they wanted to destroy it from below. I should say, history records it, partially they have been able to succeed. In 1967 in ten States they could create this confusion. But during the period 1967-71 the nation retrieved and restored stability to this country, and much of the credit goes to the personality of the Prime Minister. Sir, 1967-71 was the period of darkness. In fact, I remember to have read in the articles of many eminent academicians and political scientists that democracy should be given ago by in this country, and that democracy is most unsuited in this country,

In fact, I would remind my friends, Prof. Rasheeduddin Khan and Prof. V. P. Dutt, what exactly was written between 1967 and 1971. So, that was actually frustration that demonstrated itself at that time, that the country was going to pieces, that democracy was unsuited and that this country needed a strong personality. That was the urge that was coming up. Sir, after 1971, when the Opposition parties found that the Congress could not be destroyed from below and anti-Congressism was not paying dividends, they wanted to destroy if from the top, from the apex of the pyramid. From anti-Congressism to anti-Indira Gandhi, that was the transformation that took place from 1971. Sir. these tactics did not pay in this country. In fact, I would make this charge

against the Opposition that it is mainly responsible for the failure of a viable and responsible Opposition to grow in this country for the parliamentary democratic system to work properly. They never went to the people with an alternative economic plan, an alternative economic programme. They were only attacking personalities, denigrating the image of the leadership and only trying to blackmail. All these most unhealthy tactics had really ruined democracy and ruined the Opposition, in fact, I should sav.

Now, coming to the point, Sir, as you are also aware-you were, once Chief Minister of a State-after 1956, in this country the States, which are the constituent units of this federation, began to find their identity, what I would call the sub-cultural or sub-national identity, after the formation of linguistic States. Now, this is sought to be exploited by certain political parties by way of planting ideas of separation in the guise of more autonomy. Sit, I repeat we need a strong political party in this country and we have got it. It is only a political party which can help unite the aspirations and urges of the people this tall talk of "partyless democracy" and "total revolution" is really misleading fact, I was once asked to define what is a political party. I tried to give my own definition. In fact, "political party" is an institution given as a boon to humanity as a product of Industrial Revolution in the 19th Century and "political party is an organisation of the common people mostly weak people, for satisfying their political urges against the aggression of the strong. A strongman does not need a political party. You know very well that many of the independents in this country who light elections are rich men and strong men. Now, what has been the transformation? The transformation in this country has been from the policeman to the politician, from a police State to a welfare State, from a strong individual to a political party. This is the evolution. If the political party were not there. Sir, we would not have been here and I do not think you would have been in the Chair also this is what

(Shri V. B. Raju)

I said when the Nizam of Hyderabad was brought down. In 1950 when the Nizam of Hyderabad was the Rajpramukh, he did not swear in B. Ramakrishna Rao, Vinayak Rao and Phoolchand Gandhi as popular Ministers. He did not get up to swear them in. He did not shake hands with them. He did not realise that democracy had dawned. He was thinking that he was still the Nizam of Hyderabad, that he was a strongman and that his word held sway. Somehow or other, we managed the show of swearing-in ceremony. But immediately we wrote to Mr. Gopalaswamy Ayyangar, who was the Minister in charge of States: "This strongman has not actually realised that he has been thrown in the dust-bin. Will you please tell him to behave?" Mr. Gopalaswamy Ayyangar then wrote a letter to him. Then the Nizam gave us a lunch and talked to us in good terms. Anyhow, this "partyless democracy" and all these ideas put the clock back.

SHRI D. K. BOROOAH (Assam): Democracyless party.

SHRI V. B. RAJU: Therefore, I repeat the Prime Minister is actually the pivot of the whole structure now. Actually nothing wrong has been done now. Even those friends who are not present here, if they were there here, would have been convinced by our arguments that what we are doing is right and they would have supported us also. I have no doubt about it. I have taken much time. Every new situation...

MUKHERJEE SHRI KALI (West Bengal): You seem to be very optimistic.

SHRI V. B. RAJU: I am a democrat. As the Prime Minister put it, the vehicle has just gone out of the rails, and it has to be brought back with a new direction. Anyhow it is the mutual responsibility of the majority party and the opposition minority to recognise each other. What is going wrong in this democracy? I think you might have noticed by sitting in the Chair that the opposition being in a very insignificant minority wanted to behave like

The opposition wanted to behave as opposition and also as the ruling party. Both functions they wanted to perform. majority party did not like it. The opposition did not estimate that the Congress has got tremendous resilience and it has got 90 years' history and it is going to have its centenary celebrations within the next ten years, and it can rise to the occasion. They very wrongly under-estimated the capacity of the Congress and its leadership. Anyhow, I think they must have now realised what exactly democracy means and what is the role of a ruling party and what is the role of the leader of the ruling party. It is not a question of small sentiments. Through sentiments you cannot manage the show of a big country, you cannot manage the affairs of the State. Ours is a big coun-One thing. Our forefathers or the framers of the Constitution tried to provide very honestly and sincerely and purposefully checks and balances in the Constitution. They provided for the judiciary, the Public Service Commissions and some other instruments as checks and balances when there is a brake, you should apply it. If the vehicle is going very fast and facing a dangerous situation and when the brake becomes jammed up, how will you apply the brake? You have got to loosen the screws, open it out and remove the brake and actualy allow the machine to move. In fact the judiciary wanted to play the role of the executive. One minute. You can ring the bell when I take more time . . .

DR. V. P. DUTT (Nominated): Today Shri Bhupesh Gupta is not here.

SHRI V. B RAJU: I do not want to take the place of Shri Bhupesh Gupta.

I would like to bring to the notice of the House that in 1968 when I was the Minister of Civil Supplies and Revenue, I refused to allow rice to be exported outside by the rice millers. They went to the court under the writ jurisdiction under article 226. I will request the Law Minister. to examine this article also. A time will a majority. That is the whole trouble, come for its examination also. When it

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went to the High Court, the Judge gave two export permits. One day I met the Chief Justice at a dinner. I told him: "Your brother Judge has given permits. It is an executive function. How can the judiciary assume executive functions? do not mind. The legislature is sitting tomorrow and I will make an announcement there that if the judiciary wants to assume executive functions, let them collect tax and take their salaries. Why should I collect taxes and pay their salaries?" It is not their function. And, Sir, let the judiciary in this country realise where the demarcation line is between the judicial functions and executive functions.

Sir, it is not enough for one to be just intelligent; one should be wise also. Sir, there are many people in this country who are intelligent and who are intelligent ! enough to argue, to bring out the niceties of law and to actually go by the precedents. We too have got precedents. What are these precedents, after all ? I think the first thing that the judiciary should get tid of is its mania for precedents. A precedent is a particular action taken at a particular point of time and it was relevant only at that time. Now, the situation has changed. Is the judiciary merely a collection of benches or chairs. Are they not human beings ? Don't they take the changed circumstances into account and form their views accordingly? Therefore, I say that the judiciary in this country should not work as a brake. Let it not work as a brake, as a permanent brake. We are determined about it. Sir.

Secondly, Sir, the question is as to who is to rule the country.

AN HON. MEMBER: Parliament.

SHRI V. B. RAJU: I think we have decided it once already. Probably, our judictary needs to be told about it time and again. I think we would be failing in our duty if we do not make them realise this. It is the people's institution, the representative institution, the Parliament, which has the last word and this must be made known

to them. Anyhow, Sir, this may not be very much relevant to this amendment. But one thing I would say: As I said a few minutes ago, the Prime Minister, along with the President and the Governors, should also be immune from or should not be subjected to proceedings in a court of law for taking any action during the term of his office, Of course, in respect of civil matters, necessary provision is there and civil law will actually have its own course.

Sir, I wholeheartedly support this amendment. I would also remind the Law Minister of what he has said and I would request him to see that we have what he has said. He has said that a second look at our Constitution is necessary. Therefore, instead of going in for amendments one after the other, let us see the Constitution wholly and in an integrated way. Thank you, Sir.

श्री महावीर प्रकाद शुक्ल (उत्तर प्रदेश) : अध्यक्ष महीदिए, उस विशेषक का समर्थन करने समय मुझे इस देण में भी चौर विरोधी पार्टियों के बर तक समर्थन द्वार है जो प्राय यह कहां करते हैं कि सविधान तो हमारा बोई ऐसा सैका-मेन्ट है कि जिसे वार-बार श्राप बंदल नहीं सकते । मुझे इस बात का हवे हैं कि गणनन्त्र के 25 बें विष में विशेषकर समद के इस इमरजेंसी सब में इस सविधान में कई महत्वपूर्ण मणीधन हुए है जिनके बारे में यह कहा जा सकता है ठीक तौर पर कि देर स्नायद इक्ष्म्त सामदें।

मान्यवर, यदि हम ध्य देण में मद्रास में जो कपड़ा पहनते है बारों महीने अगर वहीं हम लहा स और काश्मीर में पहने तो हमें शायद जीवित रहना किटन हो जाएगा । बचपन में जो कपडे हमारे पिताजी ने हमें 5 वर्ष की उम्र में मिला दिये हो और 25 वर्ष की उम्र हो जाने के बाद भी हम वही पहनने रहे तो यह सभव नही होगा। शायद फट भी जायेंगे। इसी तरह से गर्मियो और जाडों में भी अन्तर रहता है। यह बात जिस तरह से व्यक्तियो पर लागू होती है उसी प्रकार ममाज और देण के लिये भी लागू होती है। यह जगत 18वी, उसीमवी और वीमवी शहा हो। वह जगत 18वी, उसीमवी और वीमवी शहा हो। के पूर्वाई में जितनी जल्दी से बदल रहा था उससे

[RAJYA SABHA]

[अर्गमहाबीर प्रसाद शुक्ल] कई सी गुना तेजी से भ्रब बदल रहा है। जो बातें म्राज से 20 वर्ष पहले, 25 वर्ष पहले सामाजिक भान्यनाये, राजनीतिक मान्यताये स्रौर स्राधिक मान्यतायें जो भी रही हो उस समय की परिस्थित के अनसार, श्राज किसी भी देश में किसी भी प्रणाली में वह नही रह सकती है ग्रौर ग्राने वाले वर्षों मे भी नहीं रह मकती । यह प्रगतिशील मानव यदि यह कहे कि हजारों वर्षों पहले हमारे पूर्वजी ने जिस प्रकार में खाना खाया था, जिस प्रकार से कपड़े बनाये थे, जिस प्रकार से वेणभूषा बनाई थी, उसी प्रकार से हम ग्राज भी रहेगे या ग्रान वाले बर्धों में जब हम चन्द्रलोक में जाने लगेगे तब भी उसी प्रकार से रहेगे तो यह बात नही हो सकती । इमलिये मनष्य को डिफाइन किया गया है कि वह एक विवेकशील प्राणी मर्थात् रेशनल एनिमल है इसीलिये मन्ष्य को स्टैगनैण्ट नही होना चाहिये बल्कि उन्नतिशील, प्रगतिशील होना चाहिये, काल के ग्रनुक्ल ग्रीर समय के ग्रन्-कुल उमे बढ्ने ग्रौर बदलने जाना चाहिये । यह कहे कि हवाई जहाज निकल ग्राया तब भी बैल गाडी पर चलेगे तो बात ठीक नहीं जान पडती।

इसी प्रकार मविधान में जितने भी हमारे नियम ग्रधिनियम है वे सब परिस्थिति के ग्रन्सार इस समाज की ग्रागे ने जाने के लिए है, उसके कल्याण के लिये है न कि उसके मार्ग मे बाधा डालने के लिये । यह संशोधन विधेयक जो स्राज स्राया है मैं समझता हं पता नही हमारे सविधान निर्मा-तास्त्रों को उस समय यह बात ध्यान मे क्यों नहीं आई । आर्टिकल 361 में जहा दो महान पद, -- युनियन के ग्रध्यक्ष या राज्यों के ग्रध्यक्ष सुरक्षित रखे है, मै समझ नहीं पाया वहां इससे कही अधिक महत्व का पद जो प्रधान मन्नी का पद है क्यों छोड़ दिया गया है ? उसके व्यक्तित्व में देश को सारी शक्ति जिसे भ्रामख शक्ति कहते हैं, निहित होती है। वह देश की तरफ से. राष्ट की तरफ में बोलता है, कदम उटाता है, राष्ट की तरफ से देश को दिशा दिखाता है. वह राष्ट्र को श्रामें ले चलता है। ऐसा जिसका व्यक्तित्व होता है वही राष्ट्र को मुरक्षित रखता है, राष्ट्र की एकता को दह रखता है। ऐसा व्यक्ति छोटी-छोटी उच्छंखलता उत्पन्न करने वाले व्यक्तियों की वजह से छोटी-छोटी परेशानियो में, उलझनो में पड़े तो न केवल इस पद का महत्व बल्कि इस देश का महत्व भी गिरता है। इसी दुष्टिकोण से ग्राज यह विधेयक ग्राया है ग्रौर मैं इसका स्वागत करता हं :

माननीय अध्यक्ष जी, हमारे विधि मनी जी ने इसी सल में कई बार संविधान संशोधन विधेयको पर वक्तव्य दिये है । उन्होंने ग्रपने वक्तव्य में कहा है कि संविधान की पुनः समीक्षा स्रावण्यक है। मैं ममझना हं इस सदन में जितने हमने संशी-धन विश्रेयक पारित किये है वे इस बात के प्रमाण है कि निश्चय ही इस सविधान की समीक्षा ग्रावश्यक है ग्रौर इस समीक्षा के लिये विलम्ब करने की भी जरूरत नहीं है। मेरा एक मुझाब है कि हमने यह ग्रनुभव किया है कि तेजी में कुछ मणोधन जो हमने किये है मेरी विनम्न सम्मति मे उनमें कुछ खामियां बृटियां रह गई हैं। कही-कही तो जल्दी मे हमने उन पर ग्रच्छी तरह से विचार भी नही किया और यक्षिका स्थान यक्षिका ही रख दिया है। जैसा श्राप जानने है कि कोई विधेयक हमारे मामने ग्राता है तो उसके लिये हम जोइन्ट सेलेक्ट कमेटी भी बनाते है। मेरा यह मुझाव है कि इस संविधान में मुधार लाने के लिए जोइन्ट सेलेक्ट कमेटी भी बनाते हैं पहले दोनो सदनों के सदस्यों की एक छोटी सी कमेटी बना दी जाये जिसमे ऐसे व्यक्तियों को रखा जाये जिनका सवि-धान से सबध हो ग्रौर जिन्हें सामाजिक जीवन का भी अनभव हो और वह कमेटी संविधान पर थोडे से निर्धारित समय के ग्रन्तर्गत विचार करके दो मुझाव दे । एक मुझाव तो यह है कि वह बताये कि ऐसे कौन-कौन से प्रार्टिकल है जिनमे तात्कालिक संशोधन की म्रावश्यकता है भीर दूसरा यह कि जो सशोधन पद्धति है जिससे यह समद मंविधान में संशोधन करती है उससे अच्छी और व्यापक पद्धति अगर मुझा मके तो अच्छा है। साथ ही यह भी निवेदन करना चाहता ह कि यदि कही उनकी दिष्ट में संविधान मे, ग्राज की वर्तमान परिस्थिति को देखते हुये, आर्थिक नीतियों को दिल्ट मे रखते हुये,

राजनीतिक लक्ष्य को दृष्टि में रखते हुये ग्रौर सामाजिक जीवन को सुखमय बनाने की दृष्टि से सुधार करने की ग्रावण्यकता हो तो वह यह भी बात सुझायें कि क्या इसको सर्विधान निर्माती सभा को देने की ग्रावण्यकता है।

हम देखते है कि विधि यह है कि जो हम संशोधन विधेयक पर करते है, कान्न बनाते हैं वह हमारे ला विभाग के एक्सपर्ट, जिस विभाग का वह बिल हो, वह विभाग ग्रौर तीसरे वित्त विभाग मिलकर बनाते है । उसमें हम लोगो का, समद सदस्यो का कोई योग नहीं होता है स्रौर स्रगर कोई योग भी होता है तो वह सेलेक्ट कमेटिया के रूप मे ही होता है। लेकिन मवालय में इस प्रकार की कोई सेलेक्ट कमेटी नहीं होती है। इसके अलावा हमारे उपर व्हिप का भी प्रभाव होता है । हम व्हिप के अधीन होते है, सरकार के अधीन श्रौर उसकी इच्छा के श्रधीन होते है। लेकिन मै चाहता ह कि कोई ऐसी कमेटी बनाई जाये जो किसी व्हिप के अधीन न हो और वह कमेटी सरकार को ब्रपने सुझाव दे। मै यह भी चाहता ह कि हमारे विधि मन्नी इस सुझाव पर विचार करें ग्रौर एक्सपर्ट लोगो की ऐसी कमेटी बनाये जो सरकार को सर्वधानिक सशोधनो के बारे मे अपने सङ्गाव दे। मै यह भी निवेदन करना चाहता ह कि सरकार ने ग्रभी तक सविधान मे जो भी सशो-धन किसे है दे सब ग्रावण्यक थे ग्रीर मैं उनका हृदय से समर्थन करता ह । मै समझता हू कि ये सारे संशोधन समयानुक्ल थे, लेकिन फिर भी उनकी समीक्षा की जरूरत है। यह बात मै ग्रपनी विनम्र सम्मति से एक सार्वजनिक कार्यकर्ता होने के नात श्रीर थोडा बहन कानन का जो मझे ज्ञान है, उसके <mark>ब्रा</mark>नुसार कह रहा हु । मै यह मानता ह कि सविधान में जो भी सशोधन किये गये है वे नितान्त भ्रावश्यक है । लेकिन मैं श्राग्रहपूर्वक निवेदन करना चाहता हं कि विधि मंत्री महोदय इस बात पर गम्भीरतापूर्वक विचार करने की कृपा करे कि हमारे देश के सविधान में किस प्रकार से स्रौर कौन-कौन से सजोधन किये जाये । जो सझाव मैंने दिया है उसको भी वे सरकार के सामने ग्रीर महिमंडल के सामने रखने की कृषा करे। मैं समझता हं कि अब समय आरागया है जब कि हमें सम्पूर्ण संविधान में संशोधन करने की बात पर गम्भीरता पूर्वक विचार करना चाहिए । सभी स्थिति यह है कि जब हम थोडा-थोडा करके संविधान मे सकोधन करते हैं तो हमारी नीयन पर हमला होता है ग्रीर यह समझा जाता है कि हम किसी वस्त्रस्थिति को सामने रख कर या किसी व्यक्ति विशेष को मामने रखकर कार्य करते है । इसलिए ग्राज श्रावश्यकता इस बात की है कि हम इस बात पर गम्भीरतापूर्वक विचार करे कि हमारे देश के सामाजिक, राजनैतिक ग्रौर श्राधिक लक्ष्यो के ग्रनकल हमारा सविञान चल पा रहा है या नहीं। हमारा श्राकार जिस प्रकार से बदता जा रहा है उसको दृष्टि में रखते हुए हमे इस बान पर विचार करना होगा कि हमने जो सविधान मपी वस्त्र पहन रखा है, वह हमारे शरीर के अनुकुल है या नहीं । कही उससे हमें कीरा तो नहीं लगने लग गया है ? इसके कारण हमारे देश के हितों और समाज के हितों को तो कोई हानि नहीं हो रही है ? हमारे देश के राजनैतिक जीवन में जिस प्रकार की उच्छ-खलता पैदा हो गई है उसके कारण वास्त्रविक स्थिति उभर करमामने नहीं ग्रापा रही है लेकिन में समझता हं कि ग्रब ऐसी परिस्थितिया ग्रा रही है जिनको ध्यान में रखते हुए हमें संविधान पर सम्पूर्ण रूप से सुशोधन करने पर विचार करना होगा । इन भव्दो के साथ मै इस विधेयक का हृदय से ममर्थन करना हं।

श्री सुलतान सिंह (हरियाणा) सभापित जी, संविधान में जो संशोधन विवेयक मत्री जी लाये है, में इसका स्वागन करता हूं। हमारे कांस्टिट्यूणन के फ्रेमर्स ने एक ग्रादर्श को सामने रखकर कास्टिट्यूणन को बनाया था। वह चाहते थे कि हिन्दुस्तान का प्रत्येक व्यक्ति इस कास्टिट्यूणन को छाया में पैदा हो ग्रीर ग्रंपने विकास के रास्ते पर चल सके। वह ग्रंपनी ग्रात्मा की ग्रावाज को जनता के सामने प्रकट कर सके। ग्रंपने ख्यालात को पूरा दिल खोलकर सामने रख सके ग्रीर उसका इतना विकास हो कि उसको फिर कोई दबा न सके। यह भावना लेकर के हमारे बुजर्गों ने हमारे इस कास्टिट्यूणन को बनाया था। उनके सामने यह नक्शा नहीं था कि हिन्दुस्तान

[श्री सुलतान सिह]
में कभी ऐसे लोग भी विरोधी दलों में श्रा सकते हैं जो कास्टिट्य्शन की ग्राड़ लेकर इस प्रकार के कर्म इस देश में करने के लिये नैयार हो मकते हैं जो देश के श्रौर श्राम जनता के हितों के खिलाफ हो । श्रब तक हमारे मिवधान में जो श्रमेन्डमेन्ट्स लाये गये हैं वे एक्सपे-रिमेन्ट के श्राधार पर लाये गये हैं । जैसे जैसे हमारे सामने एक्सपेरिमेन्टस ग्राते हैं वैसे वैसे हम उसमें संशोधन करते चले जा रहे हैं । सभापित महोदय, मैं कल भी कह रहा था श्रौर ग्राज भो कह रहा हू कि हमारे देश में

कोई विरोधी दल नहीं बढ पाया है। 12 NOON और हमारे कास्टिट्यणन में जो सबसे बड़ी कमी रही, जिसके तहत हमने रेप्रेजेन्टेणन ग्राफ दी पीपुल ऐक्ट बनाया उसमें एक कमी रही वह सबसे बड़ी रही कि हमने रीजनल पार्टियों को भी पोलि-टिकल पार्टी की मान्यता दे दी, हमने रीजनल पार्टियो को भी राष्ट्रीय पार्टी बना लिया । उसका एक नुक्सान हमको यह रहा, हमारी डेमोकेसी को, कि रीजनल पार्टी सेन्ट्रल पार्टी नहीं हो सकी, वह अपना राष्ट्रीय स्वरूप बना नहीं मकी और जब उनका राष्ट्रीय स्वरूप बन नहीं मका, जब वे ग्रागेनाइज कर नहीं मके सारे राष्ट्र में एक पार्टी के रूप मे, तो फ्रस्ट्रेट होकर पार्टी-लेस डेमोक्रेसी का नारा देना गृष्ट किया । अगर हम एक ऐक्ट पास कर देते, एक कानुन बना देते कि पोलि-टिकल पार्टी की नारीफ वह होगी, राष्ट्रीय दल की तारीफ वह होगी जो कन्याकूमारी मे काण्मीर तक काम करे, राष्ट्रीय पार्टी वह होगी जो समुचे भारत के हर प्रदेश में एक तन्जीम पर खड़ी हो, तब शायद हम को उतनी दिक्कत नहीं आती जो दिक्कत आज हमको पेश हो रही है। वह यह हो रही है कि हमने रीजनल पार्टियों को, पोलिटिकल पार्टियों को मान्यता दे दी और रीजनल पार्टियों ने कम्यूनल ग्राधार के ऊपर पार्टिया खडी करना शुरू कर दी-जहां मुसलिम मैजारिटी थी वहा ममलिम लीग पोलिटिकल पार्टी बनी, जहां सिख मैजारिटी थी वहा स्रकाली पोलिटिकल पार्टी बनी, जहां जाट मैजारिटी थी वहां चरण मिह की बी० के ॰ डी ॰ पोलिटिकल पार्टी बनी, यानी जैसी जैसी जिसकी जहा जहा मैजारिटी हुई वैसी पोलिटिकल पार्टी बनी। नमिल एक ऐसी जबान है हिन्दुस्तान की जिसको

हम बहुत ऊची जबान मानते हैं, बड़ी खुबसूरत लिटरेचर वाली जबान है लेकिन वहां भी तमिलनाड के श्रदर डी० एम० के० द्राविड मनेव कडघम के नाम से पार्टी का गठन हम्रा । यह जो हमने रीजनल पार्टियो को मान्यता दी इसका हमको सबसे बडा नक्सान यह रहा कि एक खबसुरत विरोधी दल हमारे मुकाबले में आ नहीं पाया और जब वह स्ना नहीं पाया, तो 3 तरीके हो सकते हैं। सबसे बढिया तरीका तो हमारे कास्टीट्-युशन फ्रेसर्स ने यह रखा था कि पाच माल से चुनाव हो। ग्रौर उसमे जो पार्टी जीत जाए वह ट्रेजरी बेन्च वर बैठ जाए, जो पार्टी हार जाए वह बाच करे 5 माल तक हमारे काम को ग्रौर हमारी कमियो वो जनतः के सामने रखे और जनता को 5 माल तक विन स्रोवर करने की कोणिण करे । लेकिन ऐसा हमारे देश से नहीं हमा. चुनाव लड़े उन लोगो ने पर चुनाव में ग्रा नहीं सके । फिर एक नया नरीका निकाला । उन्हीं लोगों ने नया तरीका क्या निकाला कि गावों में गरीब ग्रादमी को बोट मन डालने दो । पोलिंग स्टेशनो के अपर लाठियां लेकर खड़े हो गए जिससे गरीब आदमी वोटिंग न कर मके । लेकिन गरीब प्रादमी ने हिम्मत बाधी, लाठी-डडे का मुकाबला किया ग्रीर पोलिंग वृथ तक पहुंच गए और फिर इन्दिरा गाधी को कामयाब किया। तो लाठी इंडा भी जब विरोधी दल का कामयाब नहीं हमा तो विरोधी दल ने दुसरा हथियार निकालंग, भौर दुसरा हथियार कौन मा[?]--कि श्रदालतों से प्टिरवर दिलाग्रो । ग्रगर एक ग्रफसर का ट्रामफर कर दो तो हाईकोर्ट के ग्रदर रिट, कि प्राइम मिनिस्टर ने माला फाइडे इन्टेशन से ऐसा किया है; श्रीर एक मंत्री कही मडक निकाले तो हाईकोर्ट के स्रदर रिट कि मितिस्टर ने माला फाइडे इन्टेशन से ऐसा किया है। तो विरो-धियों ने कोशिश की कि जड़ीशियरी से स्टिक्चर दिल-बाम्रो ताकि ये लोग कृमिया छोड़े।

हमारे कास्टीट्यूशनल फ्रेममं को कभी यद इल्म नहीं था कि इस देश में इनना घटिया विरोधी दल आयेगा कि वह पार्टी तक नहीं बना सकेगा और पार्टी-लैस डैमोकेंगी की बात करेगा । उनको यद कमी ख्याल नहीं था कि जुडिशयरी इननी चीप आ जायेगी कि जो विदेशी एजेंन्टों के साथ मिलकर काम करेगी। मैं इलाहाबाद के जज की बात करना हूं कि एक पढा-लिखा इसान जिसमें थोड़ासा भी कामनमेन्स होगा—

में तो लैमैन हं, अंग्रेजी भी नहीं पढ़ा हं, लेकिन माम्ली से मामूली इंसान जो खेन मे डगर चलाता है, हल चलाता है, उससे कोई जाकर पूछे कि हिन्दुस्तान में यशपाल कपूर की पर्सनलिटी बड़ी है या इन्दिरा गांधी की बडी है [?] सारा भारत इन्दिरा गांधी का नाम लेगा । इन्दिरा गाधी, जिसके दादा ने उत्तर प्रदेश में काम किया, जिस की दादी ने उत्तर प्रदेश में काम किया, जिसके पिता ने उत्तर प्रदेश को नर्स किया, जिस की माता ने उत्तर प्रदेश को नर्स किया, जिस के पति देव ने राय-बरेली को नर्स किया, उस कांस्टीट्युएन्सी के ग्रन्दर इन्दिरा गांधी यशपाल कपूर की मदद से जीतती हैं, यह कोई क्या कामनमंस की बात है ? क्या काम्टीट्य-शनल फेमर्स को यह पता था कि ऐसे घटिया ग्रौर कमीने जज भी इस देश में हो सकते हैं ? कांस्टीट्यूशन फ्रेमर्स को यह इल्म नहीं था। वे समझते थे कि जज बड़े ऊंचे दर्जे के जज होगे। वे समझते थे कि विरोधी दल बड़ा हैल्दी किटिसिज्म करेगा । कांस्टीट्युशनल फेमर्स समझते थे कि हम देश में एक एक व्यक्ति की बृद्धि का विकास कर देंगे ताकि हर ग्रादमी स्वतवता के साथ ग्रपनी ग्रावाज उठा सके।

नभापित जी, मझे बडे दृख के माथ कहना पड रहा हे और मैं आप से प्रार्थना करता हू और प्रापकी मार्फन श्री गोखले साहब से प्रार्थना करता ह कि ग्रगर देग में डैमोकेसी को ईमानदारी के साथ आप चाहते हैं कि वह जिन्दा रहे, तो आप रीजनल पार्टियो पर बैन लगा दे। रीजनल पार्टियों का राष्ट्रीय रूप होना चाहिये ताकि कोई विरोधी पार्टी हमारे मुकाबले मे या सके। इंग्लैंड में डैमोक्रेभी के ग्रन्दर जब लेवर पार्टी जाती है तो कजरवेटिव पार्टी स्ना जाती है स्नौर जब कंजरवेटिव पार्टी जाती है जो लेबर पार्टी आ जाती है। लेकिन हमारी डैमोकेमी तो खतरे में है। ग्राज ग्रगर हम चले जाये, काग्रेस पार्टी चली जाये, इन्दिरा गाधी चली जाये, तो इस देश का नक्शा वह बने जो ईस्ट इंडिया कम्पनी के जमाने में था। किसी प्रान्त मे किसी पार्टी का राज हो जायेगा, किसी प्रान्त में किसी पार्टी का राज हो जायेगा भ्रौर यहां पर, इन ट्रैजरी बैंचेज पर 25 पार्टियां मिलकर बैठेगी ग्रौर लाबी मे जता बजेगा। तो मैं यह कहना हूं कि यह जो रीजनल पार्टिया है, उनको बैन कर दीजिये। राष्ट्रीय पार्टी केवल वही हो, कन्या कुमारी से लेकर काश्मीर तक जिस की तनजीम रहे।

किसी जज को इस तरह का जज नहीं बनाना चाहिये ग्रौर मैं तो कहता हूं कि ऐसे जजों को सजा दी जानी चाहिये कि जिस की अक्ल इतनी काम नहीं करती है कि इन्दिरा गांधी जी बड़ी है या यशपाल कपूर बड़ा है ? मैं तो समझता हूं कि जो जज है वह सी० ग्राई० ए० का एजेन्ट हो सकता है या फिर पागल हो सकता है। उसकी जगह या तो श्रमेरिका में हो सकती है या फिर त्रागरे के पागल खाने में हो मकती है।

[9 AUGUST 1975]

श्री रणबीर सिंह (हरियाणा) : बरेली में भी पागलखाना है।

श्री सुलतान सिंह : बरेली मे पागलखाना है तो वहां भी ठीक जगह है । सभापति जी, मै एक साधारण ब्रादमी है, एक लैमैन है ब्रीर ब्रापकी मार्फत फिर यह निवेदन करना चाहता ह कि यह जो माननीय मंत्री जी विधेयक लाये है, उसका मैं पूरा समर्थन करता हु और पूरी ताईद करता हु। मैं ग्राप से अशा करता है कि इंस देश मैं लोकतंत्र को बचाने के लिये रोजनल पार्टियो पर बैन लगा दिया। जाना। चाहिपे ग्रौर राष्ट्रीय पार्टियो को मान्यता दें ताकि इस देश का नक्जा बन सके । इतनी ही प्रार्थना मुझे करनी है ।

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) र्थामान, मविधान की धारा 361 में राष्ट्रपनि ग्रौर राज्यपान के लिये जो न्यवस्था है वह 1950 में जिस तरह की स्थिति देश में थी उसके अनुसार की गयी थी। उस समय सम्मान के पदी की सुरक्षा की ग्रावण्यकता थी, इसीलिये राष्ट्रपति ग्रौर राज्यपान के पदा की सुरक्षा के लिये धारा 361 मे यह व्यवस्था की गयी। ग्राज काम के पदो के लिये सुरक्षा की स्रावश्यकता है। राष्ट्रपति स्रौर राज्यपाल का पद सम्मान का पद है और प्रधान मंत्री का पद काम का पद है। म्राज की परिस्थिति में काम और जिम्मेदारी के पद के लिये मुरक्षा की **विशेष ग्राव**ण्यकता है।

श्रीमान, संविधान का संशोधन किसी कौम की जिन्दादिली की निशानी होती है। जो कौम जिन्दा होती है स्रौर जो प्रगति के पथ पर होती है उसके लिये ग्रावस्थक होता है कि बदली हुई राजनीतिक सामाजिक स्रोर स्नार्थिक परिस्थितियो के स्रनुसार [श्री नागेश्वर प्रसाद शाही]

अपने सविधान का सशोधन करती रहे । श्रीमन्, जो पानी बहता रहता है, जिसमें रवानी होती है, जो धारा होती है वह गढ़ होती है और जो पानी स्टेंगनेन्ट होता है, स्थिर रहता है वह अशुद्ध हो जाता है, उममें शद्भता नहीं रहती । जिस समय 1950 में यह सविधान बना उस समय गांधी जी की हत्या होने के कारण राष्ट्रीय स्वयं सेवक संघ मर चुका था, समाप्त हो चुका था ग्रौर किसी को इस बान की कल्पना नहीं थी कि यह जहर की गांठ 25 साल के अन्दर फिर उभर आयेगी। उस समय देश के बंटवारे के कारण--ग्रौर एक तरह से इस देश की हत्या के कारण-साम्प्रदायिकता मर चुकी थी, इस देश में मुस्लिम लीग का कोई नाम-लेवा नहीं था, लेकिन ग्राज देश में साम्प्रदायिक शक्तियां बहुत बलवान होकर उभर श्रायी है श्रीर वे देश की ग्रखंडता के लिये ग्रौर देश की मार्व-भौमिकना के लिये बहुत बहा खतरा बन कर सामने आ गयी हैं।

श्रीमन, देश की ऋगजादी के साथ-साथ देश के रजवाड़े भी समाप्त हो चके थे, उनसे कोई खतरा नजर नहीं ग्राता था । ग्राज वे रजवाड़े राजा के रूप में नहीं बिल्क थैलीशाहों के रूप में, करोड़-पति के रूप में. उनको जो प्रिवी पर्स का रूपया मिला उसको इस्तेमाल करके ग्रौर उनके पास जो असीमित हीरे श्रीर जवाहरात है उनको इस्तेमाल करके समाज के लिये खतरा उत्पन्न कर रहे हैं। उस समय के पंजीवादों का भी दूमरा स्वरूप था। गांधी जी ने कहा था कि ग्रपने धन को वे ट्रस्टी के रूप में इस्तेमाल करें और उनसे यह आशा की थी कि देश के प जीपति अपने धन का उपयोग समाज की सेवा में करेगे। मगर आज वे क्या कर रहे है ? ग्राज देश के पूजीपति, मिलमालिक ग्रपने धन का इस्तेमाल समाज के शोधण के लिये कर रहे हैं । बिड़ला, टाटा ग्रादि कितने ही लोग हैं, जिनकी हैसियत 50 करोड़ की थी, ग्रब 200 करोड़ की हो गयी है। जिनकी हैमियत 100 करोड़ की थी 1000 करोड़ की हो गयी है। इस 25 साल में ऐसा हुआ। तो सारी परिस्थितियां ही बदल गयी । सारे देश का स्वरूप ही बदल गया है और उस समय हमारी आबादी देश के

बंटवारे के बाद 35 करोड़ रह गयी थी, साज हम 65 करोड़ हो गये है। तो आज की परिस्थिति में स्नावश्यक हो गया है कि हम स्नाज की परि-स्थिति के अनुसार अपना सविधान बनायें और इस परिस्थिति में यह ग्रीर भी ग्रावण्यक हो गया है कि हम सविधान में सारे मलभत परिवर्तन करें। श्रीमन, श्राज भारत की प्रधान मंत्री केवल प्रधान मन्नी ही नहीं है परन्तु वह भारतीयना, भारतीय एकता, भारतीय उत्थान श्रौर भारतीय प्रगति की प्रतीक बन चुकी हैं। ऐसी हालत में यदि किसी क्रिमिनल कोर्ट में कोई मुकदमा उन पर चले, कोई ग्रादमी उन को किसी क्रिमिनल केस में इँग करे तो राष्ट्र का सम्मान समाप्त हा जायेगा । यह संशोधन बहुत पहले ग्राना चाहिए था ग्रीर जिम किसी ने इस संशोधन का सुझाव दिया उस ने बहुत ही हितकर काम किया है। श्रीमन्, मैं विधि मत्नी जी से श्राप के द्वारा यह भी निवेदन करूंगा कि आज देश के पुजीपति और करोड़पति अपनी थैली के बल पर इस ससद को भी अपिवत करने की कोशिश करते है। किसे नहीं मालम कि देश के बहुत से करोड़पति, बिड़ला ग्रादि वोट खरीद कर इस संसद में ब्राते है ब्रौर ब्रपने रूपये के बल पर इस संसद में बैठते हैं। मैं श्रीमन, विधि मत्नी जी से यह भी निवेदन करूंगा कि वह संविधान में इस तरह का सशोधन ग्रवण्य लाये जिस के द्वारा जो थैलीशाह है, जिन के पास 5 या 10 लाख की जो भी मीमा निर्धारित कर दी जाये, उससे अधिक की सपत्ति हो उन का राइट ग्राफ फ्रेंचाइज छिन जाना चाहिए। इस गरीब देश में उन लोगों को राइट ग्रॉफ फेचाइज नहीं होना चाहिए जो करोड़पति हो स्रीर स्रपने रुपये के बल पर समाज को दूषित कर रहे हों। मै विधि मत्नी जी के विचारों से अवगत हूं। उनकी पुरानी भावनाभ्रो से भी भ्रवगत हूं ग्रौर नयी भावनाभ्रो से भी ब्रवगत हूं। मुझे पूरा विश्वास है कि वह संविधान में इस प्रकार का संशोधन अवश्य लायेगे ताकि पैसे के बल पर, धन के बल पर इस संसद की मर्यादा और गरिमा पर ग्रांच न लायी जा सके।

श्रीमन्, ग्राखिरी बात कह कर मै समाप्त करूंगा कि इस तरह का संशोधन इस लिये ग्रीर भी आवश्यक है कि ग्राज की कांग्रेस 1950 की काग्रेस नहीं है। ग्राज की काग्रेस ने प्रजातांत्रिक समाजवाद को ग्रपना ध्येय बना रखा है जो कि 1950 में नहीं था । आज की काग्रेस वह काम कर रही है जो 1950 की काग्रेस ने सोचे भी नहीं थे । बैको का राष्ट्रीयकरण, 1948 में हम लोगो ने कांग्रेस छोडी महज इसलिय कि हम लोगों की मांग थो कि बैको का राष्ट्रीयकरण करों । हम लोगों की मांग थी कि प्रिवीपसेंज को श्रवालिश करो, हम लंगो की माग थी कि आयान निर्यात व्यापार का राष्ट्रीयकरण करो। आज की कांग्रेस ने यें नारी मार्ग मान ली है भ्रीर सबको कर दिखाया है । ग्रायान निर्यात व्यापार का राष्टीयकरण हो गया. बैंको का राष्टीयकरण हो गया भौर प्रिवी पर्स समाप्त हो गया । इमलिए समाजवादी जो 1948 में कांग्रेम छोडे थे ग्रीर जिन मल्यों पर छोड़े थे वे मारी मागे काग्रेस ने मान ली है स्रौर साज की काम्रेस सही माने में समाजवादी काग्रेस है. 1950 की काग्रेस नहीं है। 1975 में यह ग्रावण्यक मणांधन लाये है जिसमे प्रधान मत्री जी के लिए जो काम का पद है उसके लिए सुरक्षा प्रदान की जाए । धन्यवाद ।

श्री श्यामलाल यादव (उत्तर प्रदेण) माननीय मभापित जी, इस विधेयक का सहर्ष स्वागत करते हुए मैं केवल दो वार्त निवेदन करना चाहना था।

जहां तक विधेयक का सम्बन्ध है, उसमें मेरी समझ मे दो ही बानों मे सणोधन उपस्थित हुआ है । एक तो अब तक राष्ट्रपति अथवा राज्यपाल के प्रति कार्यवाही करने के लिये जिस प्रकार की व्यवस्था थी, उसमें थोड़ा सा परिवर्तन किया गया कि वे केवल अपना पद धारण करने के दौरान ही सुरक्षित नही रहेगे, उसके उपरान्त भी उनको संरक्षण प्राप्त रहेगा । दूसरा जो किया गया, पहले दो महीने का नोटिस देना आवश्यक था, उसको हटा दिया गया है । मैं समझता हूं कि बहुत उचित हुआ । एक ही परिवर्तन इसमें नया जोड़ा जा रहा है कि प्रधान मंत्री को भी उस श्रेणी में रखा जा रहा है । जैसे माननीय और साथियों ने कहा, इसमें कोई दो राये नहीं हैं कि जो प्रधान मंत्री हमारे सवि-

धान में धुरी है, जिसके चतुर्दिक हमारे जनतल का चक्का चलता है, ग्रगर प्रधान मली सुरक्षित नहीं रहते हैं, ग्रगर प्रधान मली का पद इस प्रकार के ग्रात्रमणों के लिये खुला रहता है, तो मैं समझता हूं कि प्रधान मली ग्रपने दायित्व का निर्वाह सफलतापूर्वक नहीं कर सकता । इसमें किसी व्यक्ति विशेष का कोई सवाल मुझे दिखाई नहीं देता, बक्कि यह सिद्धान्तों का सवाल है ।

मान्यवर, जब हमारा मंविधान बना. 1950 में, उसमें भी श्रापको स्मरण होगा कि उस सविधान सभा में काग्रेस पार्टी शरीक थी ग्रीर उसमे देश के बद्धिजीवियों की, बिद्वानों की, विधि विशेषजी की, समाज सेवियो की शरीक किया था ग्रौर ग्रधिकांण विरोधी दलो ने उस संविधान सभा का बहिष्कार कर रखा था। उसमें भी जो यविधान बना था उसी संविधान का वही विरोधी दल जिन्होने उसका बहिष्कार किया था बाद में उन्होंने उसका समर्थन किया और आज वे उसे एक पवित्र ग्रन्थ की तरह मानते है। ग्राज भी वहीं स्थिति पिछले कुछ दिनों से मान्यवर, चल रही है। इधर जब दो तीन विधेयक पेश हए सविधान में संशोधन करने के लिये तो उसका भी विरोधी दल वहिष्कार कर रहे हैं। कुछ विरोधी दल जो इसके समर्थक है वह सदन में उपस्थित है। मैं समझना हु कि 1950 के पश्चातु जो भी मविधान में संशोधन हो रहे हैं उसमे बहुत से दलो और लोगों का सहयोग प्राप्त है। इसलिये जा परिवर्तन ग्रब प्रस्तुत है, प्रधान मंत्री को उसमें शरीक करने के लिए, मैं समझता हं कि ग्रगर किसी के दिल में यह शंका उठती है तो वह निर्मल है, निराधार है । उस पद के अधिकारो का उपयोग करने का यह समुचित प्रयास किया गया है क्योंकि सविधान देश के लिए कोई पवित्र ग्रन्थ मैं नही समझता, बल्कि इसके विकास श्रौर समद्भि के लिए इसकी विविध प्रकार की सेवा करने का एक माधन मात्र है और जब ग्रावश्यकता समझी जाए उनमें निर्वाध रूप से परिवर्तन होना चाहिये। श्रव मैं भी इस बात से सहमत हूं कि समय ग्रा गया है जैसा कि कानून मंत्री श्री गोखले जी ने स्वयं कल कहा ग्रीर श्राज भी कहा कि

श्री श्यामलाल यादवी सरकार स्वयं यह महसूस करती है, वह भी महसून करते हैं ग्रीर सदन के ग्रधिकांश सदस्य भी महसूस करते हैं कि आज संविधान पर पूर्ण रूप से पनिविचार करने की स्नावण्यकता स्ना गई है विशेष करके सम्पत्ति के जो अधिकार इसमे निहित हैं, जो विशेष स्थान संपत्ति के ग्रधिकार को दिया गया है उस पर नई चेनना की ग्रावण्यकना है। पुरानी मान्यताये बदल चकी है, पूराने विचार हमारे परिवर्तित हो चुके है । इसलिए अगर हम उसमें परिवर्तन करे तो कोई ग्रनचित नहीं होगा श्रीर मैं समझता ह कि जो विधि की व्यवस्था होगी यह तो हमारे कानन मत्री जी बतलायेगे लेकिन सामान्य तौर से यह बात समझ में ग्राती है कि जब संविधान का यह संभद परिवर्तन कर मकती है तो चाहे ग्रलग-ग्रलग वैठकर करे या मंयक्त वैठक में बैठकर करे, परे मविधान की विवेचना करे, उस पर विचार-विमर्श करे ग्रौर जो नये दृष्टिकोण हमारे सामने ग्राये है, जो नई समस्यायें उत्पन्न हुई है उनका निराकरण करने के लिए इस संविधान का ग्राह्योगान्त पठन-पाठत होना चाहिए और उसमें संशोधन होना चाहिये जिससे हमारा जो दृष्टिकोण है, लक्ष्य है उस को हम प्राप्त कर सके। आज विरोधी दल के कई नेताओं को सत्ता की भख ने उनकी शक्ति को कुंठिल कर दिया है। एक नरफ वे सविधान की दहाई देने है ग्रौर दुसरी तरफ उस संविधान की भावनाओं को तोड़ने के लिये, उस पर ब्राक्रमण करने के लिये उसी सविधान को नष्ट करने का बराबर प्रयास कर रहे हैं। मैं समझता हु इस बीच हमने जो जन-प्रतिनिधित्व अधिनियम में संशोधन किये उनको जन-भावनाम्रो का समर्थन प्राप्त है, वे उनके ग्रनरूप है ग्रीर जो हमारी ग्रावश्यकताएं है उनकी भी उनसे पूर्ति की गई है।

इन शब्दों के साथ एक बात और निवेदन करके मैं अपनी बात समाप्त करूगा । मान्यवर, हाई कोर्ट और मुप्रीम कोर्ट के जजेज की बात आई है । मैं समझता हूं कोई व्यक्ति जिन परि-स्थितियों में उत्पन्न होता है, जिन परिम्थितियों में पलता है, पढ़ना है, बढ़ना है, जीवित रहता

है उससे उसकी भावनांग्रों को ग्रलग नहीं किया जा सकता । यही कारण है कि आज हाई कोर्ट भीर सुधीम कोर्ट में समाज के मन्पन्न वर्गों के व्यक्ति अधिकाशन, प्रतिष्ठित हैं । वे समाज की गरीव जनता, समाज की उत्पीडित जनता, समाज की भखी जनता का प्रतिनिधित्व नहीं करते है। उनमें इन भावनाम्रो का निताल ग्रभाव है। वे ऐसे बातावरण में पले हैं जिससे उनमें गरीबों की बात को समझने की क्षमता नहीं है। मैं कानन मंत्री जी से आग्रह कहंगा कि कृपा करके जजेज के अन्दर आप ऐसे लोगों को रखें जिनकी भावनाये गरीबों के साथ हों, जो उनका प्रतिनिधित्व करें ग्रौर गरीबों को ध्यान में रखें । इस बारे में दो उदाहरण मान्यवर, मैं देना चाहना हूं। हमारे प्रदेश में जमींदारी उन्मलन विधेयक पाम हुआ था । माननीय कमलापनि जी विपाठी उसके ग्रग्रेना थे। उन्हें स्मरण होगा कि इस विशेषक में जो हमने उनको ग्राधिकार दिया था उम ग्राधिकार से बंचित करने के लिये इलाहाबाद हाई कोर्ट ने एक बार नहीं अनेको बार फैसले दिये श्रीर बार-बार सरकार ने अध्यादेश के जरिये और कानन में परिवर्तन करके जमीन जोतने वालों को ग्रधिकार दिये । इसी प्रकार से जो किरायेदारो के लिये कानन बनने है, उनके खिलाफ जो मकान मालिको के विचार वाले मिसफ होते है वे हमेशा मकान-मालिको के पक्ष में फैमला करते है। मरकार के कानून के रहते हुये भी बार-बार हाई कोर्टम ऐसे फैमले देती हैं जिनसे किरायेदारों को तकलीफ होती है ग्रीर सरकार को कानन बदलना पडता है। ठीक वही स्थिति स्राज जनता के दूसरे श्रिघकारों के बारे में है। मरकार इस तरह के प्रगतिशील विधेयक पास कराती है सदन से भी ग्रौर दूसरी विधान सभाग्रो से भी कि जिससे जनता का हिल हो लेकिन हाई कोर्ट ग्रौर सुप्रीम कोर्ट उसे रह कर देते है क्योंकि उनकी विचारधारा ग्राम-जनता की विचारधारा से मेल नही खाली। श्राप जानते है कि हाई कोर्ट ग्रौर स्प्रीम कोर्ट में बड़े-बड़े घरानों के जो लोग हैं ग्रौर ऐसे वरिष्ठ वकील हैं जो हजारों रुपया रोज कमाते है उनके परिवारों के लोग जजेज होते हैं । हमारे उत्तर प्रदेश में कोई हरिजन भ्राज तक जज नही बना।

कोई सरकारी वकील सुप्रीम कोर्ट का जज नहीं वन सका तो कैंसे हम अपेक्षा कर कि वे देश की गरीब जनता के साथ न्याय कर सकेंगे ? उनकी न्याय की कल्पना और समाज की कल्पना एक तरफ है और अपना और परिवार का आदर्श दूसरी तरफ है। उनमें सम्पन्न लागो, श्रमीर लागो का आदर्श जो अल्याचारों का आदर्श होता है वह भरा हुया है।

मेरा श्रापसे निवंदन है कि यही नहीं सविधान बदला जाये, बल्कि मौलिक तरीके से हाई कोर्ट श्रौर सुप्रीम कोर्ट में ऐसे वर्ग के लोगो को ऐसे व्यक्तियों की रखा जाये जो जनता की कठिनाइयाँ का, उनकी भावनाम्रो को समझते हों । साथ ही मैं यह भी कहना चाहता हूं कि ग्रमेरिका जैसे देण में जिसकी बहुत से लोग दूहाई देते है कि बड़ा जनतात्रिक देश है वहा पर भी हाई कोर्ट भ्रौर मृप़ीम कोर्ट के जजेज ऐसे लोग नियुक्त किये जाने हैं मो सत्तारूढ दल की विचारधारा के होते है, उसकी नीतियों के होते है। इसी कारण वहा पर सत्तारूढ़ दल की नीतियों को कार्यान्वित किया जा सकता है। मेरा निवेदन है कि हमारे देश में भी इस परम्परा की शुरूग्रात की जाये। मै समझता हं यह अच्छा अवसर है जिस समय इस प्रकार की परम्पराये डाली जा सकती है। इन कोर्टस में ऐसे लाग नियक्त किये जाएंगे तो भ्राप देखेगे कि ग्रच्छी प्रकार से हमारी नीतियो को कार्यान्वित किया जा सकेगा और वे मही रूप से फैसला कर सकेंगे। वे ऐसा फैसला कर सकेंगे जो हमारी भावनाग्रों के ग्रन्रूप होगा । इन शब्दो के साथ मै इस विधेयक का समर्थन करता हं।

SHRI H. R GOKHALE: Mr. Chairman. Sir, all the Members have fully supported this Bill. There were many observations of a general nature and many of them were important, but I do not think that it is necessary for me, at this stage, to go beyond the scope of the Bill and deal with all of them. There is a general consensus in respect of each one of those things which were stated during the course of the speeches made by the hon. Members. One refrain throughout was, why not have a

second look, an overall look, at the Constitution. About this I have said it over and over again and I do not think it needs any repetition and I should say the same thing again in this House. So far as this Bill is concerned, it is a brief Bill and a very simple Bill. In fact, it has only one clause, if we do not take into account clause 1, which is short title. Now, article 361 as it has stood is known to everybody. It is given as an annexure to the Bill and I shall analyse very briefly what are the changes sought to be made and what is the purpose for which the changes are sought to be made. Now, Sir, as you can see under article 361/(1) as it is, only the President, or the Governor or Rajpramukh of a State was made not answerable to any court for the exercise and performance of the powers and duties of his office, etc. Now, it is somewhat anomalous that the high and pivotal office of Prime Minister was not included in this clause. Therefore, the only change which has been made in clause (1) is the office of Prime Minister has been added to the other three high offices which have already been mentioned. Apart from this, there is no change. Tho two provisos were relevant only for the purpose of the President. One of them is relevant for the purpose of the President and the proviso in respect of there being no bar to suits against the Government of the Union or a State still remains after the ment. The material changes are other parts of the existing article namely, clauses (2) and (3). I would request hon. Members to read them together because they have now been combined in one clause. Clauses (2) and (3) which were in the original article were, as hon. Members must have noticed, of a restrictive nature. The criminal proceedings or processe; which were debarred were only during the term of office of the President or Governor or Rajpramukh as the case may be. It is open to anybody to revive the matter after the office was demited and the high dignitaries the again exposed in most cases to harassment even after the demission of their office. I think it is absolutely desirable that it should be changed and that is what

[Shri H.R. Gokhale.]

is sought to be done by new clause (2) which is added in the Bill. The other major change which widens the scope of clauses (2) and (3) is that the original article refers to 'no criminal proceedings whatsoever'. The processes which were referred to were only for arrest and imprisonment. As everyone knows, the processes of criminal courts are not only in respect of arrest or imprisonment. They can be in the form of summons or in any other form. Therefore, the clause in the proposed Bill is not confined only to arrest and imprisonment. Specifically we want to include any kind of process whatsoever.

The third major change which is being made is that the persons holding these offices will be immune from prosecution even after they demit their office. This has been taken care of by the expression 'who is or who has been' the President or Prime Minister or Governor of a State. So, one who has been the Prime Minister in the past or one who has been the President before is also protected by new clause (2) from criminal prosecution or processes issued by a court. The other major change, and which is the only major change, is with regard to civil proceedings. We had in the Government of India Act also almost a similar provision in section 305. That was very restrictive and that was slightly changed when article 361 was introduced. Even in article 361 civil proceedings were not totally barred during the tenure of their office.

All that the present article 361 required was a notice of two months, more or less similar to the notice under Section 80 of the Civil Procedure Code. But after giving this notice, civil proceedings of any nature could be instituted against the three or four persons holding high office during the term of their office. Now, the change which is made is that such civil proceedings cannot be instituted during the term of their office. This is done only during the term of the office for the reason that there might be a genuine personal claim against, say, the President or the Vice-President in respect of something Nil.

which has nothing to do with his office. For that matter, there might be a partition suit between family members; for that matter, there might be divorce proceedings; for that matter, there might be anything which is something so personal that an ordinary citizen should not be deprived of his remedy altogether. Therefore, that remedy is not taken away altogether, and the fact that it is not taken away is clearly implicit from the proviso to the new clause (3), which is added, which takes care of a situation where a person is disabled from instituting proceedings during the tenure of office these persons. He might as well run out the period of limitation, and after office is vacated, the courts will say, your claim is barred because of period of limitation. It is to take care of such an eventuality where the genuine right of a citizen in respect of any person in regard to civil claims-may be for debts or other purposes-cannot be acted upon. after the tenure of office, he should not be told, well, it was open to you to do this. But you cannot do it now because the law of limitation comes in the way. So, the proviso here clearly by necessary implication keeps the right of civil proceedings open after the term of office expires.

This is the limited purpose and scope of the present Bill. Everyone agreed here in the course of his speech—and even those who have not spoken, I am sure, do agree —that this is something which ought to have been done long ago. But it is better late than never.

I would therefore strongly commend that this Bill be taken into consideration.

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Constitution of India, be taken into consideration."

The House divided.

MR. CHAIRMAN: Ayes—154; Noes-Nil.

AYES—154

Abid. Shri Kasim Alî.

Abu Abraham, Shri.

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Adivarekar, Shrimati Sushila Shankar.

Constitution (Forty-first

Ahmad, Dr. Z. A.

Alva, Shrimati Margaret. Amla, Shri Tirath Ram.

Amiad Ali Shri Sardar.

Anandam, Shri M.

Arif, Shri Mohammed Usman.

Avergoankar, Shri R. D. Jagtap.

Baneriee, Shri Jaharlal.

Berwa, Shri Jamnalal.

Bhagawati, Shri B. C.

Bhardwai, Shri Jagan Nath.

Bhatt, Shri N. K.

Bisi, Shri Pramatha Nath.

Bobdey, Shri S. B.

Borooah, Shri D. K.

Bose, Shrimati Pratima.

Buragohain, Shri Nabin Chandra.

Chakrabarti, Dr. Rajat Kumar.

Chandrasekhar, Shrimati Maragatham.

Chattopadhyaya, Prof. D. P.

Chaturvedi, Shrimati Vidyawati.

Chaudhari, Shri N. P.

Chaurasia, Shri Shiv Dayal Singh.

Chettri, Shri Krishna Bahadur.

Choudhury, Shri Nripati Ranjan.

Chowdhary, Dr. Chandramanilal.

Chowdhri, Shri A. S.

Chundawat, Shrimati Lakshmi Kumari.

Das, Shri Balram.

Das, Shri Bipinpal.

Deb Barman, Shri Bir Chandra.

Dhabe, Shri S. W.

Dikshit, Shri Umashankar.

Dutt, Dr. V. P.

Dwivedi, Shri D. N.

Gadgil, Shri Vithal.

3 RSS/75--3

Goswami, Shri Sriman Prafulla.

Gujral, Shri Inder Kumai.

Hashmi, Shri Syed Ahmad.

Himmat Sinh, Shri.

Imam, Shrimati Aziza. Jain, Shri Dharamchand.

Jha, Shri Kamalnath

Joshi, Shri Jagdish,

Joshi, Shrimati Kumudben Manishanker.

Kalaniya, Shri Ibrahim.

Kalp Nath, Shri

Kalyan Chand, Shri.

Kamble, Prof. N. M.

Kapur, Shri Yashpal. Kesri, Shri Sitaram.

Khan, Shri Khurshed Alam.

Khan, Shri Magsood Ali.

Khan, Prof. Rasheeduddin.

Kollur, Shri M L

Koya, Shri B. V. Abdulla.

Kripalani, Shri Krishna.

Krishna, Shri M. R. Krishnaswamy, Shri K. A.

Kulkarni, Shri Arvind Ganesh.

Kulkarni, Shrimati Sumitra G.

Kumbhare, Shri N. H.

Kureel, Shri Piare Lall urf Piare Lall Talib.

Lalbuaia, Shri.

Lokesh Chandra, Dr.

Mahanti, Shri Bhairab Chandra.

Mahanti, Shri B. K.

Mahapatro, Shri Lakshmana.

Majhi, Shri Chaitanya Prasad.

Makwana, Shri Yogendra.

Malaviya, Shri Harsh Deo.

Mali, Shri Ganesh Lal.

Mehta, Shri Om.

Menon, Shrimati Leela Damodara.

Mirdha, Shri Ram Niwas.

Mishra, Shri Rishi Kumar.

Mondal, Shri Ahmad Hossain.

Mukheriee, Shri Kali.

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Mukherjee, Shri Pranab.

Mukhopadhyay, Shrimati Purabi.

Mulla, Shri Anand Narain.

Munda, Shri Bhaiya Ram.

Murthy, Shri B. P. Nagaraja.

Musafir, Shri Gurmukh Singh.

Narasiah, Shri H. S.

Nizam-ud-Din, Shri Syed.

Nurul Hasan, Prof. S.

Oberoi, Shri Mohan Singh.

Pai, Shri T. A.

Panda, Shri Brahmananda.

Parashar, Shri Vinaykumar Ramlal.

Patil, Shri Deorao.

Patil, Shri Gulabrao.

Poddar, Shri R. K.

Pradhan, Shrimati Saraswati.

Prasad, Shri Bhola.

Prasad, Shri K. L. N.

Punnaiah, Shri Kota.

Puri, Shri D. D.

Rachaiah, Shri B.

Raha, Shri Sanat Kumar.

~ Rajnarain, Shri.

Raju, Shri V. B.

' Ranganathan, Shri S.

Rao, Shrimati Rathnabai Sreenivasa.

Rao, Shri V. C. Kesava.

¹ Ray, Shri Rabi.

Reddi, Shri K. Brahmananda.

* Reddy, Shri Gaddam Narayana.

Reddy, Shri Janardhana.

Reddy, Shri K. V. Raghunatha.

Reddy, Shri Mulka Govinda.

Reddy, Shri R. Narasimha.

Refaye, Shri A. K.

Roshan Lal, Shri.

Roy, Shri Kalyan.

Sangma, Shri Emonsing M.

Savita Behen, Shrimati.

Seyid Muhammad, Dr. V. A.

Shahi, Shri Nageshwar Prasad.

Sharma, Shri Kishan Lal.

Shastri, Shri Bhola Paswan.

Shukla, Shri Chakrapani.

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati.

Singh, Shri Bhupinder.

Singh, Shri D. P.

Singh, Shri Inder.

Singh, Shri Irengbam Tompok.

Singh, Shri Kameshwar.

Singh, Shri Mahendra Bahadur.

Singh, Shri Mohan.

Singh Shri Parbhu.

Singh, Shrimati Pratibha.

Singh, Shri Ranbir.

Singh, Shri Sultan.

Singh, Shri Triloki.

Singh, Dr. V. B.

Sinha, Shri Awadheshwar Prasad.

Sisodia, Shri Sawaisingh.

Sukhdev Prasad, Shri.

Swu, Shri Scato.

Talib, Shri Niranjan Singh.

Tanvir, Shri Habib.

Thakur, Shri Gunanand.

Tilak, Shri J. S.

Tiwari, Shri Shankarlal.

Tiwary, Pt. Bhawaniprasad.

Totu, Shri Gian Chand.

Tripathi, Shri Kamlapati.

Trivedi, Shri H. M.

Varma, Shrimati Narayanidevi Manaklal.

Venigala Satyanarayana, Shri.

Vyas, Dr. M. R.

Wajd, Shri Sikander Ali.

Yadav, Shri Shyam Lal.

NOES-Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-third of the Members present and voting.

MR. CHAIRMAN: We shall now take up clause by clause consideration of the Bill. The question is:

"That clause 2 stand part of the Bill."

The House divided

MR. CHAIRMAN: Ayes—154; Noes—Nil.

AYES-154

Abid, Shri Kasim Ali.

Abu Abraham, Shri.

Adivarekar, Shrimati Sushila Shankar.

Ahmad, Dr. Z. A.

Alva, Shrimati Margaret.

Amla, Shri Tirath Ram.

Amjad Ali, Shri Sardar.

Anandam, Shri M.

Arif, Shri Mohammed Usman.

Avergoankar, Shri R. D. Jagtap.

Banerjee, Shri Jaharlal.

Berwa, Shri Jamnalal.

Bhagawati, Shri B. C.

Bhardwaj, Shri Jagan Nath.

Bhatt, Shri N. K.

Bisi, Shri Pramatha Nath.

Bobdey, Shri S. B.

Borooah, Shri D. K.

Bose, Shrimati Pratima.

Buragohain, Shri Nabin Chandra.

Chakrabarti, Dr. Rajat Kumar.

Chandrasekhar, Shrimati Maragatham.

Chattopadhyaya, Prof. D. P.

Chaturvedi, Shrimati Vidyawati.

Chaudhari, Shri N. P.

Chaurasia, Shri Shiv Dayal Singh.

Chettri, Shri Krishna Bahadur.

Choudhury, Shri Nripati Ranjan.

Chowdhary, Dr. Chandramanilal.

Chowdhri, Shri A. S.

Chundawat, Shrimati Lakshmi Kumari.

Das, Shri Balram.

Das, Shri Bipinpal.

Deb Barman, Shri, Bir Chandra.

Dhabe, Shri S. W.

Dikshit, Shri Umashankar.

Dutt, Dr. V. P.

Dwivedi, Shri D. N.

Gadgil, Shri Vithal.

Goswami, Shri Sriman Prafulla

Gujral, Shri Inder Kumar.

Hashmi, Shri Syed Ahmad.

Himmat Sinh, Shri.

Imam, Shrimati Aziza.

Jain, Shri Dharamchand.

Jha, Shri Kamalnath.

Joshi, Shri Jagdish.

Joshi, Shrimati Kumudben Manishanker.

Kalaniya, Shri Ibrahim.

Kalp Nath, Shri.

Kalyan Chand, Shri.

Kamble, Prof. N. M.

Kapur, Shri Yashpal.

Kesri, Shri Sitaram.

Khan, Shri Khurshed Alam.

Khan, Shri Maqsood, Ali.

Khan, Prof, Rasheeduddin.

Kollur, Shri M. L.

Koya, Shri B. V. Abdulla.

Kripalani, Shri Krishna.

Krishna, Shri M. R.

Krishnaswamy, Shri K. A.

Kulkarni, Shri Arvind Ganesh.

Kulkarni, Shrimati Sumitra G.

Kumbhare, Shri N. H.

Kureel, Shri Piare Lall urf Piare Lall Talib.

Lalbuaia, Shri.

Lokesh Chandra, Dr.

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Mahanti, Shri Bhairab Chandra

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Mahanti, Shri B. K.

Mahapatro, Shri Lakshmana.

Maihi, Shri Chaitanya Prasad.

Makwana, Shri Yogendra.

Malaviya, Shri Harsh Deo.

Mali, Shri Ganesh Lal.

Mehta, Shri Om.

Menon, Shrimati Leela Damodara.

Mirdha, Shri Ram Niwas.

Mishra, Shri Rishi Kumar.

Mondal, Shri Ahmad Hossain.

Mukheriee, Shri Kali.

Mukheriee, Shri Pranab.

Mukhopadhyay, Shrimati Purabi.

Mulla, Shri Anand Narain.

Munda, Shri Bhaiya Ram.

Murthy, Shri B. P. Nagaraja.

Musafir, Shri Gurmukh Singh.

Narasiah, Shri H. S.

Nizam-ud-Din, Shri Syed.

Nurul Hasan, Prof. S.

Oberoi, Shri Mohan Singh.

Par Shri T. A.

Panda, Shri Brahmananda.

Parashar, Shri Vinaykumar Ramlal.

Patil, Shri Deorao.

Patil, Shri Gulabrao.

Poddar, Shri R. K.

Pradhan, Shrimati Saraswati.

Prasad, Shri Bhola.

Prasad, Shri K. L. N.

Punnaiah, Shri Kota.

Puri, Shri D. D.

Rachaiah, Shri B.

Raha, Shri Sanat Kumar.

Raju, Shri V. B.

Rao, Shrimati Rathnabai Sreenivasa.

Rao, Shri V. C. Kesava.

Reddi, Shri K. Brahmananda.

Reddy, Shri Janardhana.

Reddy, Shri K. V. Raghunatha.

Amdt.) Bill, 1975

Reddy, Shri Mulka Govinda.

Reddy, Shri R. Narasimha.

Refaye, Shri A. K.

Roshan Lal, Shri.

Sangma, Shii Emonsing M.

Savita Behen, Shrimati.

Seyid Muhammad, Dr. V. A.

Shahi, Shri Nageshwar Prasad.

Sharma, Shri Kishan Lal.

Shastri, Shri Bhola Paswan.

Shukla, Shri Chakrapani.

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati,

Singh, Shri Bhupinder.

Singh, Shri D. P.

Singh, Shri Inder.

Singh, Shri Irengbam Tompok.

Singh, Shri Kameshwar.

Singh, Shri Mahendra Bahadur.

Singh, Shri Mohan.

Singh, Shri Parbhu.

Singh, Shrimati Pratibha.

Singh, Shri Ranbir.

Singh, Shri Sultan.

Singh, Shri Triloki.

Singh, Dr. V. B.

Sinha, Shri Awadheshwar Prasad.

Sisodia, Shri Sawaisingh.

Sukhdev Prasad, Shrl.

Swu, Shri Scato.

Talib, Shri Niranjan Singh.

Tanvir, Shri Habib.

Thakur, Shri Gunanand.

Tilak, Shri J. S.

Tiwari, Shri Shankarlat.

Tiwary, Pt. Bhawaniprasad.

Totu, Shri Gian Chand.

Tripathi, Shri Kamlapati.

Trivedi, Shri H. M.

Venigalla Satyanarayana, Shri.

Vonigalla Satyanarayana, Shri.

Vyas, Dr. M. R.

Wajd, Shri Sikander Ali.

Yadav, Shri Shyam Lal.

NOES-Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than twothirds of the Members present and voting.

Clause 2 was added to the Bill.

CLAUSE 1-Short title

MR. CHAIRMAN: There is one amendment.

SHRI H. R. GOKHALE: Sir, I move:

"That at page 1, lines 3-4, for the words and brackets 'The Constitution (Forty-first Amendment) Act' the words and brackets 'the Constitution (Fortieth Amendment) Act' be substituted."

The question was put and the motion was adopted.

MR. CHAIRMAN: The question is:

"That clause 1, as amended, stand part of the Bill."

The House divided.

MR. CHAIRMAN: Ayes—154; Noes—Nil.

AYES-154.

Abid, Shri Kasim Ali.

Abu Abraham, Shri.

Adivarekar, Shrimati Sushila Shankar.

Ahmad, Dr. Z. A.

Alva, Shrimati Margaret.

Amla, Shri Tirath Ram.

Amjad Ali, Shri Sardar.

Anandam, Shri M.

Arif, Shri Mohammed.

Avergoankar, Shri R. D. Jagtap.

Banerjee, Shri Jaharlal.

Berwa, Shri Jamnalal.

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Bhagawati, Shri B. C.

Bhardwaj, Shri Jagan Nath.

Bhatt, Shri N. K.

Bisi, Shri Pramatha Nath.

Bobdey, Shri S. B.

Borooah, Shri D. K.

Bose, Shrimati Pratima.

Buragohain, Shri Nabin Chandra.

Chakrabarti, Dr. Rajat Kumar.

Chandrasekhar, Shrimati Maragatham.

Chattopadhyaya, Prof. D. P.

Chaturvedi, Shrimati Vidyawatl.

Chaudhari, Shri N. P.

Chaurasia, Shri Shiv Dayal Singh.

Chettri, Shri Krishna Bahadur,

Choudhury, Shri Nripati Ranjan.

Chowdhary, Dr. Chandramanilal.

Chowdhri, Shri A. S.

Chundawat, Shrimati Lakshmi Kumari.

Das, Shri Balram.

Das, Shri Bipinpal.

Deb Burman, Shri Bir Chandra,

Dhabe, Shri S. W.

Dikshit, Shri Umashankar.

Dutt, Dr. V. P.

Dwivedi, Shri D. N.

Gadgil, Shri Vithal.

Goswami, Shri Sriman Prafulla.

Guiral, Shri Inder Kumar.

Hashmi, Shri Syed Ahmad.

Himmat Sinh, Shri.

Imam, Shrimati Aziza.

Jain, Shri Dharamchand.

Jha, Shri Kamalnath.

Joshi, Shri Jagdish.

Joshi, Shrimati Kumudben Manishanker.

Kalaniya, Shri Ibrahim.

Kalp Nath, Shri.

Kalyan Chand, Shri.

Kamble, Prof. N. M.

Kapur, Shri Yashpal.

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Kesri, Shri Sitaram.

Khan, Shri Khurshed Alam.

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Khan, Shri Magsood Ali.

Khan, Prof. Rasheeduddin.

Kollur, Shri M. L.

Koya, Shri B. V. Abdulla.

Kripalani, Shri Krishna.

Krishna, Shri M. R.

Krishnaswamy, Shri K. A.

Kulkarni, Shri Arvind Ganesh.

Kulkarni, Shrimati Sumitra G.

Kumaran, Shri S.

Kumbhare, Shri N. H.

Kureel, Shri Piare Lall urf Piare Lall Talib.

Lalbuaia, Shri.

Lokesh Chandra, Dr.

Mahanti, Shri Bhairab Chandra.

Mahanti, Shri B. K.

Mahapatro, Shri Lakshmana.

Majhi, Shri Chaitanya Prasad.

Makwana, Shri Yogendra.

Malviya, Shri Harsh Deo.

Mali, Shri Ganesh Lal.

Mehta, Shri Om.

Menon, Shrimati Leela Damodara.

Mirdha, Shri Ram Niwas.

Mishra, Shri Rishi Kumar.

Mondal, Shri Ahmad Hossain.

Mukherjee, Shri Kali.

Mukherjee, Shri Pranab.

Mukhopadhyay, Shrimati Purabi.

Mulla, Shri Anand Narain.

Munda, Shri Bhaiya Ram.

Murthy, Shri B. P. Nagaraja.

Musafir, Shri Gurmukh Singh.

Narasiah, Shri H. S.

Nizam-ud-Din, Shri Syed.

Nurul Hasan, Prof. S.

Oberoi, Shri Mohan Singh.

Pai, Shri T. A.

Panda, Shri Brahmananda.

Parashar, Shri Vinaykumar Ramlal.

Patil, Shri Deorao.

Patil, Shri Gulabrao.

Poddar, Shri R. K.

Pradhan, Shrimati Saraswati.

Prasad, Shri Bhola.

Prasad, Shri K. L. N.

Punnaiah, Shri Kota.

Puri, Shri D. D.

Rachaiah, Shri B.

Raha, Shri Sanat Kumar.

Raju, Shri V. B.

Rao, Shrimati Rathnabai Sreenivasa.

Rao, Shri V. C. Kesava.

Reddi, Shri K. Brahmananda.

Reddy, Shri Janardhana.

Reddy, Shri K. V. Raghunatha.

Reddy, Shri Mulka Govinda.

Reddy, Shri R. Narasimha.

Refave, Shri A. K.

Roshan Lal, Shri.

Sangma, Shri Emonsing M.

Savita Behen, Shrimati.

Seyid Muhammad, Dr. V. A.

Shahi, Shri Nageshwar Prasad.

Sharma, Shri Kishan Lal.

Shastri, Shri Bhola Paswan.

Shukla, Shri Chakrapani.

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati.

Singh, Shri Bhupinder.

Singh, Shri D. P.

Singh, Shri Inder.

Singh, Shri Irengbam Tompok.

Singh, Shri Kameshwar.

Singh, Shri Mahendra Bahadur.

Singh, Shri Mohan.

Singh, Shri Parbhu.

Singh, Shrimati Pratibha

Singh, Shri Ranbit.

Singh, Shri Sultan.

Singh Shri Triloki.

Singh, Dr. V. B.

Sinha, Shri Awadeshwar Prasad.

Sisodia. Shri Sawaisingh.

Sukhdev Prasad, Shri.

Swu, Shri Scato.

Talib, Shri Niranjan Singh.

Tanvir, Shri Habib.

Thakur, Shri Kunanand.

Tilak, Shri J. S.

Tiwari, Shri Shankarlal.

Tiwary, Pt. Bhawaniprasad.

Totu, Shri Gian Chand.

Tripathi, Shri Kamlapati.

Trivedi, Shri H. M.

Varma, Shrimati Narayanidevi Manaklal.

Venigalla Satyanarayana, Shri.

Vyas, Dr. M. R.

Wajd, Shri Sikander Ali.

Yadev, Shri Shyam Lal.

NOES NIL

The motion was ca ried by a majority of the total membership of the House and by a majority of not less than twothirds of the Members present and voting Clause 1, as amended, was added to the Bill.

MR. CHAIRMAN: The question is:

"That the Enacting Formula and the Title stand part of the Bill."

The House divided.

MR. CHAIRMAN: Ayes—154; Nocs—Nil.

AYES-154

Abid, Shri Kasim Ali.

Abu Abraham, Shri.

Adivarekar, Shrimati Sushila Shankat.

Ahmad, Dr. Z. A.

Alva, Shrimati Margaret.

Amla, Shri Tirath Ram.

Amjad Ali, Shri Sardar.

Anandam, Shri M.

Arif, Shri Mohammed Usman.

Avergoankar, Shri R. D. Jagtap.

Banerjee, Shri Jaharlal.

Berwa, Shri Jamnalal.

Bhagawati, Shri B. C.

Bhardwaj, Shri Jagan Nath.

Bhatt, Shri N. K.

Bisi, Shri Pramatha Nath.

Bobdey, Shri S. B.

Borooah, Shri D. K.

Bose, Shrimati Pratima.

Buragohain, Shri Nabin Chandra.

Chakrabarti, Dr. Rajat Kumar.

Chandrasekhar, Shrimati Maragatham.

Chattopadhyaya, Prof. D. P.

Chaturvedi, Shrimati Vidyawati.

Chaudhari, Shri N. P.

Chaurasia, Shri Shiv Dayal Singh.

Chettri, Shri Krishna Bahadur,

Choudhury, Shri Nripati Ranjan.

Chowdhary, Dr. Chandramanilal.

Chowdhri, Shri A. S.

Chundawat, Shrimati Lakshmi Kumari.

Das, Shri Balram.

Das, Shri Bipinpal.

Deb Burman, Shri Bir Chandra.

Dhabe, Shri S. W.

Dikshit, Shri Umashankar.

Dutt, Dr. V. P.

Dwivedi, Shri D. N.

Gadgil, Shri Vithal,

Goswami, Shri Sriman Prafulla.

Gujral, Shri Inder Kumar.

Hashmi, Shri Syed Ahmad.

Himmat Sinh, Shri.

Imam, Shrimati Aziza.

Jain, Shri Dharamchand.

Jha, Shri Kamalnath.

Joshi, Shri Jagdish.

Joshi, Shrimati Kumudben Manishanker.

Kalaniya, Shri Ibrahim.

Kalp Nath, Shri.

Kalyan Chand, Shri.

Kamble, Prof. N. M.

Kapur, Shri Yashpal.

Kesri, Shri Sitaram.

Khan, Shri Khurshed Alam.

Khan, Shri Maqsood Ali.

Khan, Prof. Rasheeduddin.

Kollur, Shri M. L.

Koya, Shri B. V. Abdulla.

Kripalani, Shri Krishna.

Krishna, Shri M. R.

Krishnaswamy, Shri K. A.

Kulkarni, Shri Arvind Ganesh.

Kulkarni, Shrimati Sumitra G.

Kumbhare, Shri N. H.

Kureel, Shri Piare Lall urf Piare Lall Talib.

Lalbuaia, Shri.

Lokesh Chandra, Dr.

Mahanti, Shri Bhairab Chandra.

Mahanti, Shri B. K.

Mahapatro, Shri Lakshmana.

Majhi, Shri Chaitanya Prasad.

Makwana, Shri Yogendra.

Malaviya, Shri Harsh Deo.

Mali, Shri Ganesh Lal.

Mehta, Shri Om.

Menon, Shrimati Leela Damodara.

Mirdha, Shri Ram Niwas.

Mishra, Shri Rishi Kumar.

Mondal, Shri Ahmad Hossain.

Mukherjee, Shri Kali.

Mukherjee, Shri Pranab.

Mukhopadhyay, Shrimati Purabi.

Mulla, Shri Anand Narain.

Munda, Shri Bhaiya Ram.

Murthy, Shri B. P. Nagaraja.

Musafir, Shri Gurmukh Singh.

Narasiah, Shri H. S.

Nizam-ud-Din, Shri Syed.

Nurul Hasan, Prof. S.

Oberoi, Shri Mohan Singh.

Pai, Shri T. A.

Panda, Shri Brahmananda.

Parashar, Shri Vinaykumar Ramlal.

Patil, Shri Deorao.

Patil, Shri Gulabrao.

Poddar, Shri R. K.

Pradhan, Shrimati Saraswati.

Prasad, Shri Bhola.

Prasad, Shri K. L. N.

Punnaiah, Shri Kota.

Puri, Shri D. D.

Rachaiah, Shri B.

Raha, Shri Sanat Kumar.

Raju, Shri V. B.

Rao, Shrimati Rathnabai Sreenivasa.

Rao, Shri V. C. Kesava.

Reddi, Shri K. Brahmananda.

Reddy, Shri Janardhana.

Reddy, Shri K. V. Raghunatha.

Reddy, Shri Mulka Govinda.

Reddy, Shri R. Narasimha.

Refaye, Shri A. K.

Roshan Lal, Shri.

Sangma, Shri Emonsing M.

Savita Behen, Shrimati.

Seyid Muhammad, Dr. V. A.

Shahi, Shri Nageshwar Prasad.

Sharma, Shri Kishan Lal.

Shastri, Shri Bhola Paswan.

Shukla, Shri Chakrapani.

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati.

Singh, Shri Bhupinder.

Singh, Shri D. P.

Singh, Shri Inder.

Singh, Shri Irengbam Tompok,

Singh, Shri Kameshwar.

Singh, Shri Mahendra Bahadur.

Singh, Shri Mohan.

Singh, Shri Parbhu.

Singh, Shrimati Pratibha.

Singh, Shri Ranbir.

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Singh, Shri Sultan.

Singh, Shri Triloki.

Singh, Dr. V. B.

Sinha, Shri Awadheshwar Prasad.

Sisodia, Shri Sawaisingh.

Sukhdev Prasad, Shri.

Swu, Shri Scato.

Talib, Shri Niranjan Singh.

Tanvir, Shri Habib.

Thakur, Shri Gunanand.

Tilak, Shri J. S.

Tiwari, Shri Shankarlal.

Tiwary, Pt. Bhawaniprasad.

Totu, Shri Gian Chand.

Tripathi, Shri Kamlapati.

Trivedi, Shri H. M.

Varma, Shrimati Narayanidevi Manaklal.

Venigalla Satyanarayana, Shri.

Vyas, Dr. M. R.

Wajd, Shri Sikander Ali.

Yadav, Shri Shyam Lal.

NOES-Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Enacting Formula and the Title were added to the Bill.

SHRI H. R. GOKHALE: Sir, I beg to move:

"That the Bill, as amended, be passed."

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

The House divided.

MR. CHAIRMAN: Ayes—154; Noes—Nil.

AYES--154 '

Abid, Shri Kasim Ali.

Abu Abraham, Shri.

Adivarekar, Shrimati Sushila Shankar.

Ahmad, Dr. Z. A.

Alva, Shrimati Margaret.

Amla, Shri Tirath Ram

Amjad Ali, Shri Sardar.

Anandam, Shii M.

Arif, Shri Mohammed Usman.

Avergoankar, Shri R. D. Jagtap.

Banerjee, Shii Jaharlal.

Berwa, Shri Jamnalal.

Bhagawati, Shri B. C.

Bhardwaj, Shri Jagan Nath.

Bhatt, Shri N. K.

Bisi, Shri Pramatha Nath.

Bobdey, Shri S. B.

Borooah, Shri D. K.

Bose, Shrimati Pratima.

Buragohain, Shri Nabin Chandra.

Chakrabarti, Dr. Rajat Kumar.

Chandrasekhar, Shrimati Maragatham.

Chattopadhyaya, Prof. D. P.

Chaturvedi, Shrimati Vidyawati.

Chaudhari, Shri N. P.

Chaurasia, Shri Shiv Dayal Singh.

Chettri, Shri Krishna Bahadur.

Choudhury, Shri Nripati Ranjan.

Chowdhary, Dr. Chandramanilal.

Chowdhri, Shri A. S.

Chundawat, Shrimati Lakshmi Kumari.

Das, Shri Balram.

Das, Shri Bipinpal.

Deb Burman, Shrì Bir Chandra.

Dhabe, Shri S. W.

Dikshit, Shri Umashankar.

Dutt, Dr. V. P.

Dwivedi, Shri D. N.

Gadgil, Shri Vithal.

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Goswami, Shri Sriman Prafulla.

Gujral, Shri Inder Kumar.

Hashmi, Shri Syed Ahmad.

Himmat Sinh, Shri.

Imam, Shrimati Aziza.

Jain, Shri Dharamchand.

Jha, Shri Kamalnath.

Joshi, Shri Jagdish.

Joshi, Shrimati Kumudben Manishanker.

Kalaniya, Shri Ibrahim.

Kalp Nath, Shri.

Kalyan Chand, Shrí.

Kamble, Prof. N. M.

Kapur, Shri Yashpal.

Kasri, Shri Sitaram

Khan, Shri Khurshed Alam.

Khan, Shri Magsood Ali.

Khan, Prof. Rasheeduddin.

Kollur, Shri M. L.

Koya, Shri B. V. Abdulla.

Kripalani, Shri Krishna.

Krishna, Shri M. R.

Krishnaswamy, Shri K. A.

Kulkarni, Shri Arvind Ganesh.

Kulkarni, Shrimati Sumitra G.

Kumbhare, Shri N. H.

Kureel, Shri Piare Lall urf Piare Lall Talib.

Lalbuaia, Shri.

Lokesh Chandra, Dr.

Mahanti, Shri Bhairab Chandra.

Mahanti, Shri B. K.

Mahapatro, Shri Lakshmana.

Majhi, Shri Chaitanya Prasad.

Makwana, Shri Yogendra.

Malaviya, Shri Harsh Deo.

Mali, Shri Ganesh Lal.

Mehta, Shri Om.

Menon, Shrimati Leela Damodera.

Mirdha, Shri Ram Niwas.

Mishra, Shri Rishi Kumar.

Mondal, Shri Ahmad Hossain.

Mukherjee, Shri Kali.

Mukherjee, Shri Pranab.

Mukhopadhyay, Shrimati Purabi.

Mulla, Shri Anand Narain.

Munda, Shri Bhaiya Ram.

Murthy, Shri B. P. Nagaraja,

Musafir, Shri Gurmukh Singh.

Narasiah, Shri H. S.

Nizam-ud-Din, Shri Syed.

Nurul Hasan, Prof. S.

Oberoi, Shri Mohan Singh.

Pai, Shri T .A.

Panda, Shri Brahmananda.

Parashar, Shri Vinaykumar Ramlal.

Patil, Shri Deorao.

Patil, Shri Gulabrao.

Poddar, Shri R. K.

Pradhan, Shrimati Saraswati.

Prasad, Shri Bhola.

Prasad, Shri K. L. N.

Punnaiah, Shri Kota.

Puri, Shri D. D.

Rachaiah, Shri B.

Raha, Shri Sanat Kumar.

Raju, Shri V. B.

Rao, Shrimati Rathnabi Sreenivasa.

Rao, Shri V. C. Kesava.

Reddi, Shri K. Brahmananda.

Reddy, Shri Janardhana.

Reddy, Shri K. V. Raghunatha.

Reddy, Shri Mulka Govinda.

Reddy, Shri R. Narasimha.

Refave, Shri A .K.

Roshan Lal, Shri.

Sangma, Shri Emonsing M.

Savita Behen, Shrimati.

Seyid Muhammad, Dr. V. A.

Shahi, Shri Nageshwar Prasad.

Sharma, Shri Kishan Lal.

Shastri, Shri Bhola Paswan.

Shukla, Shri Chakrapani.

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati.

Singh, Shri Bhupinder.

Singh, Shri D. P.

Singh, Shri Inder.

Singh, Shri Irengbam Tompok.

Singh, Shri Kameshwar.

Singh, Shri Mahendra Bahadur.

Singh, Shri Mohan.

Singh, Shri Parbhu.

Singh, Shrimati Pratibha.

Singh, Shri Ranbir.

Singh, Shri Sultan.

Singh, Shri Triloki.

Singh, Dr. V. B.

Sinha, Shri Awadheshwar Prasad.

Sisodia, Shri Sawaisingh.

Sukhdev Prasad, Shri.

Swu, Shri Scato.

Talib, Shri Niranjan Singh

Tanvir, Shri Habib.

Thakur, Shri Gunanand.

Tilak, Shri J. S.

Tiwari, Shri Shankarlal.

Tiwary, Pt. Bhawaniprasad.

Totu, Shri Gian Chand.

Tripathi, Shri Kamlapati.

Trivedi, Shri H. M.

Varma, Shrimati Narayanidevi Manaklal.

Venigalla Satyanarayana, Shri.

Vyas, Dr. M. R.

Wajd, Shri Sikander Ali.

Yadav, Shri Shyam Lal.

NOES-Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR. CHAIRMAN: Now the House will adjourn sine-die.

The House then adjourned sinedie at fifty minutes past twelve of the clock.